

Reservation  
in  
Government  
Service  
in  
Rajasthan

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# Part I

# General Provisions

**GOVERNMENT OF RAJASTHAN  
DEPARTMENT OF PERSONNEL (A-I1)**

No.F.15 (24)DOP/AII/75

Jaipur, dated 24.06.08

All Principal Secretaries / Secretaries/ Special Secretaries to Government  
All Heads of Departments (including Divisional Commissioners & District Collectors)

**CIRCULAR**

**General Provisions regarding reservation in government service**

As per government policy, there is reservation for various categories of people in direct recruitment to government posts as well as in promotions in government service.

**1. Constitutional provisions regarding reservation**

Article 16 of the constitution provides the sanction for reservation to any backward class of citizens, which are not adequately represented in the services under the State. It is reproduced as hereunder.

***16. Equality of opportunity in matters of public employment.—(1)***

*There shall be equality of opportunity for all citizens in matters relating to employment or appointment to any office under the State.*

*(2) No citizen shall, on grounds only of religion, race, caste, sex, descent, place of birth, residence or any of them, be ineligible for, or discriminated against in respect of, any employment or office under the State.*

*(3) Nothing in this article shall prevent Parliament from making any law prescribing, in regard to a class or classes of employment or appointment to an office under the Government of, or any local or other authority within, a State or Union territory, any requirement as to residence within that State or Union territory prior to such employment or appointment.*

*(4) Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State.*

*(4A) Nothing in this article shall prevent the State from making any provision for reservation in matters of promotion, with consequential seniority, to any class or classes of posts in the services under the State in favour of the Scheduled Castes and the Scheduled Tribes which, in the opinion of the State, are not adequately represented in the services under the State.*

*(4B) Nothing in this article shall prevent the State from considering any unfilled vacancies of a year which are reserved for being filled up in that year in accordance with any provision for reservation made under clause (4) or clause (4A) as a separate class of vacancies to be filled up in any succeeding year or years and such class of vacancies shall not be considered together with the vacancies of the year in which they are being filled up for determining the ceiling of fifty per cent. reservation on total number of vacancies of that year.*

*(5) Nothing in this article shall affect the operation of any law which provides that the incumbent of an office in connection with the affairs of any religious or denominational institution or any member of the governing body thereof shall be a person professing a particular religion or belonging to a particular denomination.*

## 2. Classes for which there is reservation and its extent

2.1 In direct recruitment, there is reservation for the following categories –

Sno.	Category	Reservation (%)
1.	Scheduled Castes (SC)	16 (8 in Shahbad/Kishanganj tehsils and 5 in scheduled areas in case of all services other than state services)
2.	Scheduled Tribes (ST)	12 (6 in Shahbad/Kishanganj tehsils in case of all services other than state services)
3.	STs of scheduled areas	45% of vacancies in scheduled areas in all services other than state services
4.	Saharias of Kishanganj and Shahbad tehsils of Baran district	25% of vacancies in Shahbad and Kishanganj tehsils
5.	Other Backward Classes (OBC)	21 (10 in Shahbad and Kishanganj tehsils in all services other than state services and no reservation in class IV / ministerial / subordinate services posts in scheduled areas)
6.	Persons with disabilities (PD)	3
7.	Women	30
8.	Ex- Servicemen (ES)	12.5 in subordinate/ ministerial services and 15 in class IV services
9.	Sportspersons (SP)	2 in subordinate and ministerial services
10.	In-servicemen or non-gazetted officers (NG)	7 in state services, direct recruitment to which is done through the Combined Competitive Exam Rules, 1999.

2.2 On the other hand, in promotion, there is reservation only for the scheduled castes (SC) and the scheduled tribes (ST). There is no reservation in promotion for any other category. Reservation is also not provided in all promotion posts. **Reservation is provided only on those posts in which the proportion of promotion posts is at least 25% ( or in other words direct recruitment posts do not exceed 75%)**

2.3 **There is no concept of reservation in case there is only one post.**

## 3. Provisions in law/rules regarding reservation

**3.1 Scheduled Castes and Scheduled Tribes:** Various service rules contain provisions for reservation to these categories. This is reproduced below.

*“(1) Reservation of vacancies for the Scheduled Castes and the Scheduled Tribes shall be in accordance with orders of the Government for such reservation in force at the time of promotion.*

*(2) The vacancies so reserved shall be filled in by seniority- cum-merit and merit.*

*(3) In filling the vacancies so reserved the eligible candidates who are members of the Scheduled Castes and the Scheduled Tribes shall be considered for appointment in the order in which their names appear in the list prepared by the Departmental Promotion Committee irrespective of their relative rank as compared with other candidates.*

*(4) Appointment shall be made strictly in accordance with the rosters prescribed separately for direct recruitment and promotion. In the event of non- availability of the eligible and suitable candidates amongst the Scheduled Castes and the Scheduled Tribes as the case may be, in a particular year, the vacancies so reserved for them shall be carried forward until the suitable Scheduled Castes and the Scheduled Tribes candidate(s), as the case may be, are available. In any circumstances no vacancy reserved for Scheduled Castes and the Scheduled Tribes candidates shall be filled by promotion as well as by direct recruitment from general category candidates. However, in exceptional cases where in the public interest the Appointing Authority feels that it is necessary to fill up the vacant reserved post(s) by promotion from the General category candidates on urgent temporary basis, the Appointing Authority may make a reference to the Department of Personnel and after obtaining prior approval of the Department of Personnel, they may fill up such post (s) by promoting the General category candidate(s) on urgent temporary basis clearly stating in the promotion order that the General category candidate(s) who are being promoted on urgent temporary basis against the vacant post reserved for Scheduled Castes or the Scheduled Tribes candidates, as the case may be, shall have to vacate the post as and when the candidate(s) of that category become available.*

*Provided that there shall be no carry forward of the vacancies in posts or class/ category/ group of posts in any cadre or service to which promotions are made on the basis of merit alone, under these rules.”*

**3.2 ST category in scheduled areas:** There is 45% reservation in direct recruitment to all services other than state services for ST category in scheduled areas. This is governed by notification number F13(20)Pers/AII/91 part dated 12.09.2007. (Part II)

**3.3 Saharias:** There is 25% reservation in direct recruitment to all services other than state services for Saharias in the Shahbad and Kishanganj tehsils of Baran district. This is governed by notification number F13(20)Pers/AII/91 part dated 12.09.2007. (Part II)

**3.4 Other Backward Classes:** The provision for other backward classes in various service rules is as follows -

*“Reservation of vacancies for Other Backward Classes shall be in accordance with the orders of the Govt. for such reservation in force at*

*the time of direct recruitment. In the event of non-availability of eligible and suitable candidates amongst other backward classes in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure”*

**3.5 Women:** Provisions relating to women in various service rules are as follows -

*“Reservation of vacancies for women candidates shall be 30% category wise in direct recruitment out of which 5% shall be for widow candidates. In the event of non-availability of the eligible and suitable widow candidates in a particular year, the vacancies so reserved for widow candidates shall be filled by other women candidates and in the event of non-availability of eligible and suitable women candidates, the vacancies so reserved for them shall be filled up by male candidates and such vacancies shall not be carried forward to the subsequent year and the reservation shall be treated as horizontal reservation i.e. the reservation of women candidates shall be adjusted proportionately in the respective category to which the women candidates belong.”*

**3.6 Sports persons:** Provisions relating to outstanding sportspersons in various service rules are as follows -

*“Reservation of vacancies for outstanding Sportspersons shall be 2% of the total vacancies outside the purview of the commission in that year earmarked for direct recruitment. In the event of non-availability the eligible and suitable Sports person in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure and such vacancies shall not be carried forward to the subsequent year. The reservation for Sports persons shall be treated as horizontal reservation and it shall be adjusted in the respective category to which the Sports persons belong.*

*Explanation :- "Outstanding Sports persons" shall mean and include the Sports persons belonging to the state who have participated individually or in team in the sports and Games recognised by the International Olympic Committee and Indian Olympic Association or, in International Championships in Badminton, Tennis, Chess and Cricket recognised by their respective National Level Association, Federation or Board, with the following descriptions for each class of the Civil Services :-*

<i>S No</i>	<i>Class of Service</i>	<i>Description</i>
<i>1.</i>	<i>Subordinate</i>	<i>Has represented India in Asian Games, Asian Championship, Common Wealth Games, World Championship, World University Games, World School Games, SAARC Games or Olympic Games where he (in an individual item) or his team (in a team event) has obtained 1<sup>st</sup>, 2<sup>nd</sup> or 3<sup>rd</sup> position.</i>
<i>2.</i>	<i>Ministerial</i>	

**3.7 Persons with disabilities:** The relevant rules are given in Part IV.

**3.8 Ex-servicemen:** The relevant rules are given in Part V.



**3.9 Non-gazetted employees:** Provision for reservation for non-gazetted employees is contained in the Combined competitive Exam Rules, 1999. Relevant extracts from the rules are given below.

*“(1) Notwithstanding anything contained in any rule governing direct recruitment through the agency of the Commission to the posts in State and Subordinate Services mentioned respectively in Schedule I and Schedule II, direct recruitment to such posts shall be made by a Combined Competitive Examination to be conducted by the Commission in accordance with these Rules.*

*Provided that 7% of the availability vacancies in the State Services to be filled in by direct recruitment shall be reserved for candidates, who are non-gazetted employees of the Government, Panchayat Samitis and Zila Parishads. The above reservation shall be determined in accordance with the roster prescribed by the Government.”*

The posts of the State service on which this benefit is to be given are provided at Annexure in Part VI.

#### **4. Post based versus vacancy based reservation**

4.1 Prior to the judgement of the Supreme Court in the RK Sabarwal case on 10.02.1995, reservation to the SC/ST/OBC categories was vacancy based. In this judgement, the concept of post based reservation was introduced.

4.2 In vacancy based reservation, each vacancy as per roster is earmarked for a particular category irrespective of the category of the person due to whose retirement/death/promotion the vacancy is created and also irrespective of the number of persons of each category present in the cadre/post. In vacancy-based reservation, the number of people of each category, working at any time, when all the posts of a cadre are filled, can vary from time to time. Just by looking at the total cadre strength, one cannot tell the number of posts reserved for each category. This is the essence of vacancy-based reservation. A particular vacancy is reserved for a particular category. A vacancy reserved for a particular category, say X, is to be filled up by a member of that category, even if it is created by retirement or promotion of a member of some other category, say Y or Z.

4.3 On the other hand, in case of post based reservation, once all the posts in a cadre are filled up and all the categories have adequate reservation as prescribed for the cadre by the roster given at Schedule C, a vacancy is to be filled up by a member of the same category as that of the member because of whose retirement, promotion, death, resignation, etc, the vacancy is created.

**4.4 In vacancy based reservation, there can be excess representation of any particular category.** To see this, let us take an example of a service in which there is reservation for a category X. Let us say that there is reservation to the extent of 25% for which there is a four point roster in which the fourth point is reserved for category X. Now, let us assume there are 24 posts in the cadre and all are filled, 6 of them by category X people. Also assume that the last person appointed was against roster point 3. Now, two persons, both not belonging to category X retire, as a result of which there are two vacancies. How many vacancies should be reserved for category-X? If vacancy based roster was to be followed, these vacancies are against roster points 4 and 5. Roster point 4 is reserved to be filled by a category X person.

Therefore, one of the two vacancies will be filled by a category X person and the other vacancy by a non-category X person. The result will be that there will be seven category-X persons as against six, as per the percentage of reservation. In case of post based reservation, on the other hand, one will have to calculate the shortage of category-X employees, which in this case is nil. So, neither of the two vacancies will be reserved for category-X.

**4.5 To provide representation in proportion to reservation, post based reservation is preferred.** However, it is not possible to do us in case of small cadres with fewer posts because the reserved posts will then be in fractions. This may be understood with the help of an example. Let us say there is a service with 8 posts in which 5% reservation is to be provided to a category X. Even if 1 post was reserved for category X, the percentage of reservations (12.5%) will be under in excess of that prescribed (5%). Similarly, even if the number of posts is, say 40, but 1% reservation is to be provided to some category P, it will not be possible to do so in proportion to the prescribed reservation. It should be noted that the problem is compounded because of multiple reservation. Vacancy based roster is then the way out since the number of vacancies over a long period of time provide sufficient numbers for making benefits of reservation available to all reserved categories in proportion to the prescribed reservation percentages. Though members of a particular category in a particular recruitment year may be unlucky & may not get proportionate benefit but their lucky successors in later recruitment years may get more than what is due to them, thus, making up for the earlier deficiency and vice versa.

**4.6 Reservation for SC/ST in direct recruitment as well as in promotion and for the OBC category in direct recruitment, in the state is post based.** There are two exceptions to this – if the total number of posts is less than nine or the SC/ST/OBC quota is not filled up as per roster ever. Since in case of posts less than nine, ST candidates would never get the benefit of reservation in post based method as the roster point for ST category in the roster is 9, it is necessary to provide for vacancy based reservation in case of small cadres. Moreover, even if the number of posts is nine or more, vacancy based roster is to be applied unless and until all the roster points are filled up by the candidates of the categories for which the roster point is reserved. Only thereafter, will post based reservation apply. It may also be noted that if one or two of SC, ST or OBC category candidates have occupied all the roster points meant for them but the other(s) have not, post based reservation will be applied to the category(ies) in case all the posts reserved for them have been filled up by them and vacancy based roster will apply for the remaining category(ies).

**4.7 Reservation for women, persons with disabilities, sportspersons, in-servicemen or non-gazetted employees and ex-servicemen as also reservation for SC/ST category (in direct recruitment as well as in promotion) and for OBC category in direct recruitment (in case the number of posts is less than 9) is vacancy based.**

## **5. Vertical reservation versus horizontal reservation**

5.1 Assume that reservation is to be provided to two categories, which are not mutually exclusive, say X and Y. Also assume that the reservation to be given is 40% to category X and 30% to category Y. There will then be four categories of persons X and Y, X but not Y, not X and Y, not X and not Y. Reservation to one of the categories, say X, will have to be vertical, ie, that category will get 40% of the total posts. For the second category, reservation can be horizontal or vertical.

5.2 In vertical reservation, each reservation category is further sub-divided vertically to provide reservation for the second category in all the reservation categories in same proportion. If vertical reservation is given then, X and Y, X but not Y, not X and Y and not X and not Y categories will get 12%, 28%, 18% and 42% of the vacancies respectively. That is Y category will get 30% reservation within both X and non X categories and not only overall 30% reservation.

5.3 If, however, horizontal reservation is given to the second category, the total number of posts/vacancies reserved for category Y will be 30%. Horizontal reservations cut across vertical reservation (in what may be termed as inter-locking reservation) and the person so selected against such reservation has to be placed in the appropriate category, that is to say, if he belongs to X category, he will be placed in that particular quota by making necessary adjustment. Similarly, if he belongs to non-X category he will be placed only in that category by making necessary adjustment. The caveat being, that even after providing for these horizontal reservations, the percentage of reservation in favour of X and non-X categories should remain the same. If horizontal reservation is given to category Y, the overall reservation for category Y will be 30% but their distribution among X and non X categories may or may not be in the proportion of 40:60 as is also ensured in case reservation for category Y was also vertical. This will depend on the number of category X and non-X category candidates in the merit list of category Y. Therefore, in horizontal reservation, there may not be 30% Y category persons in category X and 30% category Y persons in non-X category but the total reservation to category Y will be maintained at 30%.

**5.4 Reservation for SC/ST in direct recruitment as well as in promotion and for the OBC category in direct recruitment in the state is vertical, whereas reservation for the persons with disabilities, sportspersons, in-servicemen or non-gazetted employees and ex-servicemen is vacancy based. It may be noted that reservation for women is category wise. This in effect means that reservation for women is also vertical and not horizontal, as commonly understood. Only in case of police subordinate service, is reservation for women horizontal since it is not category wise in their case.**

#### **6. Can members of reserved categories compete for non-reserved category posts in case of direct recruitment?**

6.1 Another point to be considered in case of reservation is whether a reserved category candidate can compete against a non-reserved category. In other words, if a reserved category candidate, even on his own merit, is suitable for appointment against a open competition category vacancy/post, will he/she be counted against the reserved vacancy/post or not.

**6.2 In the state, members of the SC/ST/OBC can compete against non-reserved vacancies and be counted against them, in case they have not taken any concession (like that of age, etc) available to them other than that relating to payment of examination fee in case of direct recruitment. On the other hand, women, persons with disabilities, sportspersons, in-servicemen or non-gazetted employees and ex-servicemen are counted against their respective category, even if they are suitable for selection against non-reserved or open competition vacancy/post. But it may be noted that if any remaining candidate of these categories after providing the vacancies/posts reserved for them are more meritorious than the last person of the open competition category, such**

**candidate will be selected even if it leads to selection of more candidates than that provided by virtue of reservation.** This is to say that there is no reservation in favour of the non reserved categories like the males or the non sports persons. To take an example, assume that 1000 candidates are to be selected. Also assume that there is reservation for SC/ST/OBC categories and women as follows:-

Table I

SC		ST		OBC		OC		Total	
Fem	Total	Fem	Total	Fem	Total	Fem	Total	Fem	Total
48	160	36	120	63	210	153	510	300	1000

6.3 Assume that in the first 510 persons in the common merit list, there are 5 SC candidates. 4 of them have not taken any benefit / concession available to SC category candidates. Whereas for fifth candidate has taken the benefit of age relaxation available, to SC candidates. The first 4 persons will not be counted against SC category but the fifth will be. As a result, there will be 164 instead of 160 SC category candidates. On the other hand, assume that of the remaining 160 SC candidates from the merit list of SC candidates, 25 are women. These women will be counted against women category and therefore, only 23 more women will be selected. In case of OBC category, on the other hand, assume that of the top 210 OBC candidates not selected against OC category vacancies, there are 70 women and only 140 men. There is no need to push out the 7 extra women who make it to the selection list in favour of the less meritorious men because there no reservation for them.

## **7. Can members of reserved categories compete for non-reserved category posts in case of promotion?**

**7.1 In case of promotion also, SC/ST candidates can compete against OC posts or the general posts. However, such a candidate will be counted against the OC category only in case he has never taken any benefit of reservation – in direct recruitment (other than concession relating to exam fees) and promotion.** This is to say that only a SC/ST category candidate who was counted against a OC post at the time of direct recruitment because he was having more marks than the junior most selected OC category candidate, will be counted as a general category candidate as long as he does not take benefit of promotion on a reserved post. As soon as he takes benefit of promotion against a reserved post, he will be counted against the SC/ST quota.

**7.2 This is because after the 85<sup>th</sup> constitutional amendment and the subsequent change in the service rules, SC/ST category candidates will get consequential benefits of promotion by virtue of reservation. Therefore, even if SC/ST quota of promotion posts is full, a SC/ST candidate (who is otherwise suitable for promotion) is to be promoted against a non-reserved post, in case he is senior than a non-reserved candidate. However, he will be counted against the SC/ST quota and adjustment will be done as soon as possible to remove the excess.**

7.3 Take an example of the Rajasthan Accounts Service in which there are, say, 100 posts of the senior scale. 16 are reserved to be filled by SC category candidates and 12 by ST category candidates. Also assume that 90 posts are filled of which 14 are filled by SC category candidates and 12 by ST category candidates. Thus, of the ten vacancies, two are reserved for SC category candidates. Let the eligibility list be as follows –

**Table II**

<b>Seniority</b>	<b>Name</b>	<b>Category</b>
1	A	UR
2	B	UR
3	C	SC
4	D	UR
5	E	UR
6	F	ST
7	G	UR
8	H	UR
9	I	UR
10	J	UR
11	K	UR
12	L	UR
17	M	SC
21	N	SC

7.4 Who all will be promoted? Will F get promoted? How many SC category candidates will be promoted – 2 or 3?

7.5 Eight OC category officers are to be promoted. In the first ten persons in the seniority list, there is one SC and one ST category officer. Therefore, the junior most unreserved category officer, viz J will have to be removed in favour of M. The officers selected will be A, B, C, D, E, F, G, H, I and J. There will be one ST category officer in excess. However, C will be counted against SC category (as will be M and as will F be counted against the ST category) and not be treated as a general category candidate. Therefore, one and only one more (and not two more) SC category candidates will be selected. On the other hand, if M and N were at seniority 9 and 10 respectively in place of I and J, M and N will be selected and there will be an excess in case of the SC category also. This excess as mentioned earlier will be adjusted in subsequent promotions.

7.6 There is no reservation in promotion for any other category. So, the question of their promotion against non-reserved posts does not arise for other categories like OBC, women, etc.

## **8. Who is a member of the SC/ST/OBC**

### **8.1 General rule**

The caste of an individual is determined by birth.

### **8.2 Parents are of different castes**

As regards the status of an offspring, parents of whom belong to different castes or tribes, the prima-facie presumption is in favour of the child possessing the

caste of the father in the large majority of cases, having regard to the concept of domicile. Apart from this, it has to be seen whether the child has also been accepted and assimilated in the sub-caste or sub-tribe in that community. Each case has to be examined in the light of the circumstances pertaining to it. On this point, there is no direct case law but the ratio of the decision in *Wilson Read Vs, C.C. Booth* reported in AIR 1958 Assam, 128 would apply to such cases.

*"The test which will determine the membership of the individual will not be the purity of blood, but his own conduct in following the customs and the way of life of the tribe, the way in which he was treated by the community and the practice amongst the tribal people in the matter of dealing with the tribal people in the matter of dealing with persons whose mother was a khasi and father was a "Uropean".*

The concept of residence is important since under the Constitution (Scheduled Castes) order, 1950 and the Constitution (Scheduled Tribes) Order, 1950, what is material is residence of the member of the caste, race of tribe in the localities specified in the respective schedule. (Please see discussion under the heading migration) In the case of a minor child the question arises whether his residence will go along with that of his father. Under the principles of private International law, the domicile of a minor child follows that of his father, and in certain cases of his mother and the minor child is incapable of changing his domicile by any voluntary act. This rule by no means is absolute. Suppose, for instance, a father deserts his son or he is divorced and the custody of his son given to his wife. In such a case, the court may consider that the minor's domicile will be that of the mother. Under Section 3 of the Hindu Minority and Guardianship Act, 1956 the natural guardian in the case of a minor boy or an unmarried girl is father and after him his mother. In the case of an illegitimate boy and illegitimate unmarried girl, the natural guardian will be the mother and after her, the father.

### **8.3 Marriage**

The guiding principle is that the person who was not SC/ST/OBC by birth, will not be a member of SC/ST/OBC merely because he/she had married to a person belonging to a SC/ST/OBC would continue to be a member of SC/ST/OBC as the case may be, even after his or her marriage with a person who does not belong to a SC/ST/OBC. Similarly, a person who is not a member of SC/ST/OBC will not become a member of SC/ST/OBC by marrying a person belonging to SC/ST/OBC.

### **8.4 Conversion and re-conversion**

In accordance with the SCs/STs Order (Amendment) Act 1956- "No person who professes a religion other than the Hindu or the Sikh religion shall be deemed to be a member of Scheduled Castes." However, this Act was amended by the Scheduled Castes Order (Amendment) Act, 1990 which provides that members of SCs included in the President order and converted to Buddhist religion shall continue to be deemed to be member of SCs.

From this one can see that if a person claims to be a SC, he should profess either Hindu or Sikh religion. Members of SC category included in the Presidential orders who have converted to Buddhism will also be deemed to continue to belong to the SCs. However, if a person converts himself to a religion (Other than Hindu, Sikh, or Buddhism) that would lead to forfeiture of claim to belong to SC. There is no bar

of religion in respect of Scheduled Tribes. A Scheduled Tribes may profess any religion.

From this discussion one can see that due to change in religion a SC person may cease to belong to SC community and consequently he/she will not be entitled to any benefit of reservation as SC. In view of this, appointing authorities should stipulate in the letter of appointment issued to SC candidates that they should inform their appointing/administrative authority immediately after any change in the person's status about the religion being professed. Similarly, the SC employees should be instructed to intimate about change, if any, in their religion immediately to their appointing authority.

### **8.5 Migration**

If a person migrates from one state to another state, he can claim to belong to a SC or ST category only in relation to the state to which he originally belonged and not in respect to the state to which he has migrated. (This means that an SC/ST employee will continue to be considered as SC/ST for the purpose of Central Government jobs irrespective of his state of migration but not for the State Government jobs). Thus, even if the community he belongs to is recognised as SC/ST in the state to which he has migrated, he will not be considered as SC/ST for the purpose of the State Government jobs.

As an example, consider the case of Shri A who belongs to X caste of Goa migrates to Mumbai and starts residing in that State permanently. The caste X is declared as SC in the State of Maharashtra also. If Shri A applies for a post in the Department of Post (Central Government post) in a office located in Mumbai. He will get the benefit of reservation. But if he applies for any post under the State Government of Maharashtra he will not get any benefit of reservation and will be treated as a general candidate. Shri X however can apply for a post in the Government of Goa and will again be treated as SC in spite of the fact that he is permanently residing in Maharashtra and not Goa.

### **8.6 Adoption**

Adoptee acquires the status of the adopter. On the validity of the adoption being clearly established and the caste certificate obtained from the appropriate authority the person would be deemed to be belonging to the SC or ST and would be entitled to the relaxation/concessions admissible.

If a 'Other community' child is adopted by SC/ST parents and adoption is valid under the law, then the adopted child would be deemed to be SC or ST as the case may be. Conversely, if SC/ST child is adopted by 'Other community' parents then the SC/ST child will cease to belong to SC/ST community.

It is necessary for the appointing authority to verify the caste certificate at the initial stage i.e. at the time of initial recruitment. This can be verified at the time of promotion against vacancy/post reserved for SC/ST. The caste certificate can be verified further if the appointing authority may get complaints against the employee caste certificate.

## **9. The rule of exclusion in case of the OBC category**

A member of the OBC category is not eligible for benefit of reservation in direct recruitment in case he is hit by the rule of exclusion as provided in the schedule annexed with this Department's notification No.F.9(8)DOP/A-V/90 dated 28/09/93.

### **9.1 Whether the rule of exclusion will be applicable to a son/daughter of a Minister**

With respect to "CONSTITUTIONAL POSTS' it has been prescribed that the Rule of Exclusion will apply to persons holding constitutional positions like President of India, Vice-President of India, Judges of the Supreme Court and of the High Courts, Chairman & Members of U.P.S.C. and of the State Public Service Commission, Chief Election Commissioner, Comptroller and Auditor General of India and "Persons holding Constitutional positions of like nature." Whether Ministers in the State Government would fall under the category of "Persons holding Constitutional positions of like nature" and the Rule of Exclusion will apply to their sons and daughters. Ministers of the State Government are constitutional functionaries but their tenure being temporary and often transitory they are not supposed to have shed their backwardness in such short periods. Therefore, the Rule of Exclusion will not apply to the sons and daughters of Ministers and they will be entitled for other Backward Classes reservation, provided their parents do not fall in Category VI of the Schedule.

### **9.2 Whether the rule of exclusion will be applicable to a son/daughter of retired officers**

It is hereby clarified that retirement on superannuation has no effect on be Rule of Exclusion. Therefore, once the offspring of an officer is hit by the rule of exclusion, retirement or superannuation of the specified category of officers has no effect on their offsprings.

### **9.3 Whether in the case of a married woman the income of the parents should be taken into account or the income of the husband should be taken into account.**

Category VI of the Scheduled to Notification No. F.9(8)/DOP/A-V/90 dated September 28, 1993 refers to the "INCOME/WEALTH TEST". Under this category, son(s) and daughter(s) of persons having annual income of Rs 1 lakh or above (now revised to Rs 2.5 lakhs or above) or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years are excluded for the purposes of availing the benefit of reservation in the matter of appointments under the State Government. This provision is quite clear and only the income/wealth of the parents (both father and mother) is to be taken into account for this purpose. The income/wealth of the husband of the woman has no relevance whatsoever in so far as this provision (Category VI - INCOME/WEALTH TEST) is concerned.

### **9.4 Whether in the case of a person who is an adult, has his own independent source of income, and is living separately from his parents the income of the parents has to be taken into consideration or the income of the individual has to be taken into consideration.**

As stated above, Category VI of the Scheduled to Notification No. F.9(8)/DOP/A-V/90 dated September 28, 1993 refers to the "INCOME/WEALTH TEST". Under this category, son(s) and daughter(s) of persons having annual income of Rs 1 lakh or above (now revised to Rs 2.5 lakhs or above) or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years are excluded for the purposes of availing the benefit of reservation in the matter of appointments under the State Government. This provision is quite clear and only the income/wealth of the parents (both father and mother) is to be taken into account for this purpose. The income/wealth of the individual has no relevance



whatsoever in so far as this provision (Category VI - INCOME/WEALTH TEST) is concerned.

### **9.5 Government officers hit by rule of exclusion**

The entry at (A) under Service Category states that Group A/Class I Officers of State Services are covered under this entry. Similarly, the entry at (B) under Service Category states that Group B/Class II Officers of the State Services are covered under this entry. Vide this Department's Circular dated May 01, 1999 it has been clarified that all government servants who have been **directly recruited** on the posts in pay scale Nos. 13 to 22 and are drawing pay in Pay Scale Nos. 13 (8000-13500) to 22 (18400-22400) shall be deemed to be equivalent to Class I Officers of the Central Government. Similarly, it has been clarified that all government servants who have been **directly recruited** on the posts in pay scale Nos. 11 to 12-A and are drawing pay in Pay Scale Nos. 11 (5500-9000) to 12-A (7500-12000) shall be deemed to be equivalent to Class II Officers of the Central Government. This Circular does not refer to any particular Service. Therefore, it is hereby clarified that all the employees of the State Government who are drawing pay in the above-mentioned Pay Scales will be covered under this Category provided they are directly recruited in any of these pay scales and their children shall not be eligible for availing the benefit of reservation for the Other Backward Classes.

### **9.6 Whether government servants will be covered only under Category II "SERVICE CATEGORY" alone or the "INCOME/WEALTH TEST" prescribed under category VI will also be applicable to them.**

Both the categories are independent yardsticks for determining eligibility for availing the benefit of reservation for Other Backward Classes. In this connection Explanation (I) under Category VI "INCOME/WEALTH TEST" clearly states that income from salaries/agricultural land shall not be clubbed for the purposes of calculating the gross annual income with reference to this Category. Therefore, if the gross annual income of a government servant, excluding the income from salary and from agricultural land, is more than Rs 2.50 lakhs per annum then the benefit of reservation for Other Backward Classes will not be admissible to his/her children even if the rule of exclusion is not applicable under the service category. Similarly, if any government servant possesses wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years the children of such government servant will also not be eligible for availing the benefit of reservation for Other Backward Classes.

## **10. Caste based reservation**

**10.1 Caste based reservation is provided vertically. The whole cadre is split vertically into various categories – SC, ST, OBC and open competition (OC). These reservations are post-based, unless the number of posts is less than 9 or all the posts reserved for the category have not been ever filled up fully by that category.** Kindly note the use of "open competition" category and not "general category", as normally said. This is because there is no reservation for the non-SC/ST/OBC candidates and the SC/ST/OBC category candidates can compete against these posts, as noted in the previous section. The roster prescribed for this purpose (Schedule C) determines the number of posts reserved for each category. It means that for a given cadre strength, there is a fixed number of posts that are reserved for each of these categories and there must be these numbers of persons of each category in the cadre. For example, if the cadre strength of the Rajasthan Subordinate Accounts

service, as a whole, is 459, then, roster will give us the following reservation for each category:

**Table III**

<b>Category</b>	<b>SC</b>	<b>ST</b>	<b>OBC</b>	<b>OC</b>	<b>Total</b>
<b>Strength</b>	73	55	96	235	459

10.2 To calculate the number of posts reserved for each category, one has to see the number of posts prescribed for each category till the roster point equal to the total number of posts. In the above example, for SC category, we know that for 400 posts,  $16 \times 4 = 64$  posts are reserved for SC category. Then we see roster point 59. 9 posts are reserved for SC category in the first 59 roster points. Therefore,  $64 + 9 = 73$  posts (out of 459 posts) are reserved for SC category. Similarly, one can count the number of posts reserved for the other categories. This means that when all the posts in the cadre are filled up, there should be ideally 73 members of the SC category, 55 of the ST category, 96 of the OBC category and 235 open competition (OC) category members.

10.3 Let us say, for example, that in the above case, there are 66 vacancies. First of all we have to determine if reservation is post based or vacancy based. In case, at some point of time, all the vacancies reserved for the SC category, ie 73 in this case, were filled up by SC category candidates, post based reservation will be applicable. Otherwise, vacancy based roster will have to be applied. Similarly, we have to see for the other categories, ie ST and OBC.

10.4 Let us further assume that in case of SC and OBC categories, all roster points belonging to them were at some point filled up by candidates of these categories but in case of ST category all the 55 posts were never filled by ST category candidates. Therefore, post based reservation will be applicable in case of SC and OBC categories and vacancy based reservation in case of ST category.

10.5 The number of vacancies that should be filled by SC/OBC category will have to be determined by subtracting the number of members of each category actually working in the cadre from the total posts reserved for that category in the cadre. If there are 61 SC category candidates and 84 OBC category candidates, 12 vacancies will be reserved for SC category and another 12 for the OBC category.

10.6 On the other hand, one has to look at the roster position to find out the vacancies reserved for the ST category. If the last appointment/promotion was made at roster point 8, one has to see roster points 9 to 74. There are 8 points between 9 and 74 which are earmarked for ST category candidates. Thus, 8 of the 66 vacancies will be reserved for the ST category and not 16 (This is assuming that there is no backlog). This is depicted in the table IV.

**Table IV**

<b>Category</b>	<b>SC</b>	<b>ST</b>	<b>OBC</b>	<b>OC</b>	<b>Total</b>
<b>Strength</b>	73	55	96	235	459
<b>Actual existing</b>	61	39	84	209	393
<b>Shortfall</b>	12	16	12	26	66
<b>Backlog</b>	-	0	-	-	0
<b>No. to be recruited</b>	12	8	12	34	66

10.7 It will be seen that the OC category candidates are getting more vacancies than indicated by their shortfall, whereas the ST category candidates are getting less vacancies than the shortfall. This is, of course, assuming that there is no backlog of ST category candidates.

10.8 It may be pointed out that, sometimes, all the vacancies are not filled up at a time in case of direct recruitment (may be because of lack of permission of the Finance Department or other reasons). In that case, the cadre strength should be assumed to be equal to the sum of the total persons working and the number of persons proposed to be recruited. For example, in the above case, if instead of 66 vacancies, only 36 are to be filled up, the calculations should be done as follows –

**Table V**

<b>Category</b>	<b>SC</b>	<b>ST</b>	<b>OBC</b>	<b>OC</b>	<b>Total</b>
<b>Strength</b>	73	55	96	235	459
<b>Actual existing</b>	61	39	84	209	393
<b>Actual existing + no. to be recruited</b>	68	51	90	220	429
<b>Shortfall</b>	7	12	6	11	36
<b>Persons to be recruited</b>	7	5	6	19	36

10.9 The number of vacancies reserved for the ST category in this case is 5 because between 9 and 44, there are 5 roster points reserved for the ST category.

## **11. Caste based reservation in case number of posts is less than 9**

**11.1 However, it may be noted that reservation for SC/ST/OBC categories is post based only in case the number of vacancies is more than 8. For vacancies upto 8, reservation is vacancy based and the L shaped roster (Schedule L) would be applicable.**

11.2 The necessity of a vacancy based roster in case of small cadres arises because otherwise all categories will not get benefit of reservation. It may be seen that the 9<sup>th</sup> roster point (schedule C) is reserved for ST category. But in case the total number of posts is less than 8, an ST category candidate will not get the benefit of reservation if it were to be post based because there won't be any post reserved for him. Similarly, if the number of posts is less than 7, an SC category candidate will not get benefit of reservation and in case the total number of posts is less than 5, none of the SC, ST or OBC members will get benefit of reservation if post based reservation was to be applied. Hence the necessity of a vacancy based reservation roster.

11.3 The roster is shaped in the form of an L. As many points as the number of posts are provided in the vertical part of the L. They are known as the initial recruitment points. The number of posts subtracted from 9 gives the number of replacement points to be provided in the horizontal part of L. Thus, if the number of posts in a service/cadre is 7, there will be 7 initial recruitment/vertical points and 2 replacement/horizontal points. As on the date of introduction of the L shaped roster, ie 20.11.97, the existing members of the service/cadre will be shown against the initial recruitment roster points in the order of their joining the service/post or seniority. Till all the initial roster points are occupied by members of the category for which the roster point is earmarked, a vacancy will be filled by the category for which the roster point (vacated by the retirement/death/promotion, etc of the person causing the vacancy) is earmarked. Once, the initial recruitment points are filled up by candidates

of categories for whom these roster points are reserved, the horizontal/replacement roster points will be filled and thereafter, the cycle of the vertical followed by the horizontal roster points will be repeated over and over again. In case a suitable candidate of SC/ST/OBC category is not available against a roster point reserved for one of these categories, the roster point will be filled by a OC category candidate. This vacancy will not be carried forward or kept vacant. However, against a OC roster point, a reserved category candidate, on his own merit or seniority (in case of promotion) can be appointed.

11.4 Let us take an example of a cadre of 7 posts. L shaped roster becomes applicable. Let us say the position of the roster is as given in Table VI on 20.11.97.

11.5 Let us assume that G retires. This post will be filled by an SC candidate since it was reserved for SC category. Then let us say, C and E retire, these vacancies will be filled by OC and OBC category candidates. Thereafter, let us say A retires. This will be filled by a OC category candidate. The initial recruitment roster now is complete. On creation of another vacancy, the first replacement point earmarked for OC category will be filled up and the next vacancy will be filled up by a ST category candidate since the second replacement is earmarked for the ST category. Subsequent vacancies will be filled up as per initial recruitment roster, followed by the replacement roster and so on.

**Table VI**

<b>Initial recruitment roster</b>	<b>Category for which earmarked</b>	<b>Person appointed against the roster</b>	<b>Category of the appointed person</b>	<b>Date of appointment</b>
1	OC	A	SC	1.4.88
2	OC	B	OC	1.4.89
3	OC	C	OC	12.3.90
4	OC	D	OC	11.7.95
5	OBC	E	OC	12.8.96
6	OC	F	OC	11.2.97
7	SC	G	OC	12.3.97

11.6 There is, however, a caveat in following this L shaped roster. It should be ensured that at any point of time, reservation does not exceed 50%. If this were to happen on filling up a vacancy earmarked for a reserved category, it should be skipped over to the next roster point.

11.7 It is again emphasized that reserved vacancies should not be calculated on basis of percentage of reservation or as per the normal roster given at schedule C in case of small cadres. **While following the L shaped roster, it is possible that at a particular point of time, there is an excess of any particular category.** This is possible in case of vacancy based reservation but that should not dissuade us from not following the L shaped roster. Let us take an example of a cadre of 8 promotion posts, in which there is reservation only for the SC and ST categories. The 8 posts, on initial recruitment, should be filled up by 7 members of the OC category and one by a member of the SC. Now, let us assume that in an year, 6 of these persons, all from the

OC category, retire/are promoted, thereby creating 6 vacancies. The first of these vacancies is reserved for a member of the ST category and should be filled by a candidate of ST category. The 2<sup>nd</sup> to 6<sup>th</sup> replacements are earmarked for the OC category members and should be filled by them. Thus, there will be six members of the OC category and one each of the SC and ST. Now, let us assume that in the next year, four persons, again all of the OC category are promoted/get retired and there are four vacancies. These will be filled by two members of the OC category and one each of the SC and ST, as per the L shaped roster. The result will be that there are only four members of the OC category and two each of the SC and ST. At this point of time, it can be clearly seen that SC and ST members are 25% each of the total cadre strength, much in excess of the prescribed reservation. This is because reservation is being provided on vacancies and not posts. If one were to see the vacancies during this period, there have been  $8+6+4 = 18$ . Against these 18 vacancies, general category members have been given appointment  $7+5+2=14$  times, whereas, members of SC and ST have been given reservation only twice each, ie, only 11% of the times. Still, the SC/ST category candidates are more. However, there is nothing wrong in this. It can happen and should not be a cause of concern,

## 12. Reserved vacancies to be calculated on basis of total cadre strength

Another point to be kept in mind is that for calculating the number of vacancies reserved for each category for direct recruitment once post-based reservation becomes applicable, the strength of the cadre as a whole and the persons actually existing in the cadre in each category are to be seen and not the strength and the existing members of the cadre, category-wise, in the junior most cadre at which level direct recruitment is taking place.

In the above example of the Rajasthan Subordinate Accounts Service, the total cadre strength of all the ranks (Junior Accountant, Accountant and Assistant Accounts Officer) is to be taken into account and not only that at the level of the Junior Accountant. If one were to break up the total posts, it will be seen that at the cadre level, the reservation to ST and OBC categories will be 54 and 95 respectively, less by one each. At the service/cadre level, reservation on all 459 posts is to be calculated. Thus, as calculated earlier, 73, 55 and 96 posts should be reserved for the SC, ST and OBC categories respectively. Similarly, while dividing the 66 vacancies, if one were to look at the junior most level of junior accountant only, then SC, ST and OBC category will get only 1, 8 and 6 vacancies respectively only. But if the total cadre as a whole is seen, they will get 12, 16 and 12 vacancies respectively (assuming that post based reservation is applicable in all categories).

**Table VII**

Post	No. of sanctioned posts					Filled posts				
	SC	ST	OBC	OC	Tot	SC	ST	OBC	OC	Tot
Jr.Act.	51	38	66	164	319	50	30	60	113	253
Acct.	16	12	21	51	100	11	9	21	59	100
AAO	6	4	8	22	40	0	0	3	37	40
Total	73	<b>54</b>	<b>95</b>	<b>237</b>	459	61	39	84	209	393
Actual	73	<b>55</b>	<b>96</b>	<b>235</b>	459	61	39	84	209	393

### 13. Backlog and carry forward in case of SC/ST/OBC categories

13.1 Prior to 10.10.2002, the vacancies reserved for the SC/ST category (in direct recruitment as well as in promotion) could be filled by non SC/ST category candidates, in case of unavailability of suitable SC/ST candidates. However, such vacancies were to be included in the backlog to be adjusted in later years. These backlog vacancies were to be filled before filling the vacancies of the current year and the earlier year vacancies were to be filled before the backlog vacancies of later years. Such backlog vacancies could be carried forward for at most three years, after which they used to lapse.

13.2 After 10.10.2002, vacancies reserved to be filled by SC/ST category candidates are not only to be carried forward in case of unavailability of suitable SC/ST candidates but are also not to be filled on regular basis by non-SC/ST candidates. However, this is not true in case of L shaped roster for small cadres.

13.3 Let us revert to our example of the subordinate accounts service, where there were 66 vacancies, as given under caste based reservation. Let us assume that there is also a backlog of 5 ST vacancies, which could not be filled up in the last recruitment. In that case, along with the 8 vacancies as per vacancy based roster, these 5 vacancies will also have to be filled. The position will, thus, be as follows -

**Table VIII**

<b>Category</b>	<b>SC</b>	<b>ST</b>	<b>OBC</b>	<b>General</b>	<b>Total</b>
<b>Strength</b>	73	55	96	235	459
<b>Actual existing</b>	61	39	84	209	393
<b>Shortfall</b>	12	16	12	26	66
<b>Backlog</b>	-	5	-	-	5
<b>Persons to be recruited</b>	12	13	12	29	66

### 14. Backlog versus shortfall

It may also be noted that there is a difference between shortfall and backlog. Only the backlog vacancies can be filled up as a separate class. All shortfall vacancies cannot be filled up in case vacancy based roster is still applicable, as is the case when all the posts reserved for SC or ST category have never been filled up before. The above example is a point in case. It will be seen that although the shortfall in case of ST category is of 16 members, all of them are not to be filled up by them. Only 13 of them will be filled up by members of ST category, as noted above since the backlog is only 5. Rest of the shortfall is not included in the backlog. This is so because prior to 10.10.2002, backlog vacancies could be carried forward only up to 3 years.

### 15. Can there be more than 50% reservation for SC/ST/OBC

15.1 Another point pertinent to mention here is that after issuance of circular dated 9.10.2000 after the eighty first constitutional amendment providing for treating backlog vacancies of previous years as a separate class of vacancies which will not be considered together with the vacancies of the year in which they are being filled up for determining the ceiling of 50% reservation on total number of vacancies of that year, **there can now be more than 50% reservation in any direct recruitment or**

**promotion.** To take the above example, notice that out of the 66 vacancies, 37 vacancies are reserved for SC/ST/OBC categories. In this case, the excess above 50% is due to 5 backlog vacancies of the ST category.

15.2 But even in case, there is no backlog, there can be more than 50% reservation. Assume in the above example involving the subordinate accounts service that even in case of ST category, as in case of SC and OBC categories, all the posts reserved for the ST category were at one time all filled up, ie to say all the 55 posts reserved for them were occupied by ST category officers. In such a case post based reservation will apply to all the categories viz SC, ST and OBC. The 66 vacancies will then be divided as given in table IX.

15.3 Even though, the number of vacancies reserved is more than 50% (in this case, 40 out of 66), there is no illegality in the above case since the reserved vacancies were created due to reserved category candidates (as a result of their promotion, retirement, etc).

**Table IX**

Category	SC	ST	OBC	General	Total
<b>Strength</b>	73	55	96	235	459
<b>Actual existing</b>	61	39	84	209	393
<b>Vacancy</b>	12	16	12	26	66

## 16. Reservation for women including widows

16.1 After determining the vacancies for the SC/ST/OBC categories, vacancies reserved for women are to be determined. **Vacancies for women are reserved category wise or in other words vertically. Reservation for women is vacancy based.** As noted earlier, this necessitates maintenance of rosters. To operate this reservation, four separate rosters are to be maintained – one for each of the four categories of SC, ST, OBC and OC - since reservation for women was introduced. Separate rosters for all the categories are necessary since reservation for women is category wise. Roster points reserved for women are given in Schedule W. The rosters will maintain a running account of all the persons who join service. The number of points reserved for women from amongst the total number of roster points against which appointment is to be given as per the running roster for that particular category will provide the number of vacancies (of the total vacancies for the category) which are to be reserved for women.

16.2 Let us again turn to the first example of 66 vacancies in the subordinate accounts cadre as given above. We will calculate the vacancies reserved for women in case of SC and OBC categories. In both cases, the total vacancies in the category are 12. If one were to calculate 30% of 12, it would yield 3.6, suggesting to reserve 3 or 4 vacancies for women. However, this is not the correct method for determining reservation for women. To find out the vacancies reserved for women in a particular category, one has to look at the history of appointments made to people of that particular category, as maintained in the roster for that category. If in the case of OBC category, say, since reservation was introduced for women, a total of 11 OBC category candidates have been given appointment to the junior most post in the cadre by direct recruitment, one should look at roster points 12 to 23 to find out the number of points reserved for OBC women. Since roster points 14, 17 and 20 are reserved for

women, 3 of the 12 vacancies reserved for OBC category must be kept for women. Let us say in the case of SC category on the other hand, only 9 SC category women have been given appointment by direct recruitment at the junior most cadre post. Then, one should be looking at rosters 10 to 21. In this case, one finds that four roster points – 10, 14, 17 and 20 - are reserved for women. Therefore, in case of SC category, 4 of the 12 SC posts should be reserved for women.

16.3 Reservation, in case of women, is, thus, vacancy based and not post based, as it is for SC/ST/OBC categories. To calculate reservation for women, it is not enough to take a look at the status of the cadre as it exists today alone as is sufficient to determine reservation for SC/ST/OBC categories (except in small cadres or where vacancy based roster is still to be applied). To determine reservation for women as well as for other categories for which reservation is vacancy based (Persons with disabilities, ex-servicemen, sportspersons), it is necessary to have a record of the past for which it is essential to maintain rosters.

**16.4 Within women, there is a sub-category of widows, for which there is 5% reservation. This is again vacancy based. It is also category wise.** In the above example, one of the vacancies in both SC (out of 4) and OBC (out of 3) categories should be reserved for widows. If suitable widows are not available for appointment, the post should be filled up by women of the same category.

#### **17. Reservation for PD/ES/NG/SP categories**

Similarly, for determining reservation for other categories like persons with disabilities, ex-servicemen, non-gazetted employees and sportspersons, it is essential to maintain rosters. One separate roster should be maintained for each of these categories. Rosters for these categories are given at Schedule PD, ES, NG and SP respectively. **These reservations are also vacancy based.** We again take the same example to illustrate the calculation of vacancies for these categories. The principles are the same as for women. The work is simpler because the reservation is not category wise but for the vacancies, as a whole. Let us take the example of the persons with disabilities category. One may be tempted to think that only one of the 66 vacancies will be reserved for the persons with disabilities because of the first 66 roster points, only one, ie, the 34<sup>th</sup> roster point is reserved for persons with disabilities. However, this is again not the correct way to calculate the vacancies reserved for the persons with disabilities. One has to look at the roster maintained for this purpose since reservation for the persons with disabilities was introduced in recruitments to the subordinate accounts cadre. If the roster point is at, say 56, one has to see roster points 57 to 100 and 1 to 22 because the 66 appointments will be made against these roster points. Amongst these points, roster points 67 and 100 are reserved for persons with disabilities. Therefore, two vacancies should be reserved for the persons with disabilities. Vacancies can be calculated similarly for the other categories.

#### **18. Backlog and carry forward in case of women/PD/ES/NG/SP categories**

18.1 Vacancies reserved for women are category wise. In case suitable women of any particular category are not available against vacancies reserved to be filled by them, the vacancy will neither be kept vacant nor included in the backlog but be filled by male candidates of the same category. If suitable widows are not available for appointment, the post should be filled up by women of the same category.



18.2 In case suitable ex-servicemen are not available for appointment against vacancies reserved to be filled by them, the post is not to be kept vacant but is to be filled by other candidates. However, these vacancies filled by other candidates should be included in the backlog of ex-servicemen. Such backlog can be carried forward for one recruitment year.

18.3 In case suitable persons with disabilities candidates are not available for appointment against vacancies to be filled by the, again, the post is not to be kept vacant but to be filled by other candidates. However, these vacancies are to be carried forward for up to three recruitment years.

18.4 In case suitable sports persons or non-gazetted employees are not available for appointment against the vacancies reserved to be filled by them, these vacancies are to be filled by other candidates. In these cases, there is no concept of backlog or carry forward.

### **19. Maintenance of rosters**

The following rosters need to be maintained for each post separately.

- (a) Vacancy based roster for SC/ST/OBC categories in case the number of posts are less than 9 or post based roster has not become applicable for all direct recruitment posts and promotion posts (only for SC/ST and not for OBC)
- (b) Four rosters, one each for SC/ST/OBC/OC categories for providing reservation to women in case of direct recruitment posts
- (c) One vacancy based roster each for providing reservation to the physically disabled (except in case of posts in which there is no reservation) sportspersons (subordinate/ministerial posts), ex-servicemen (in case of class IV/ ministerial/ subordinate posts) and non-gazetted employees (in case of state service posts for which direct recruitment is done through the combined competitive exam, 1999) for direct recruitment posts.

### **20. Preparation of merit list in direct recruitment**

20.1 We now come to the question of how to select candidates so that all the categories get the number of posts reserved for them. Separate lists of candidates in the order of their merit should be made for each category for which there is reservation – SC, ST, OBC, OC women, SC women, ST women, OBC women, women, PD, ES, NG and SP - as well a common list. In the first round, first of all, the OC category candidates should be selected from the common list. As many OC category candidates as are the number of vacancies in the OC category should be selected. Any member of the SC/ST/OBC category, appearing in this list should be counted towards OC category unless he has taken some concession admissible to these categories other than concession in fees. Thereafter, list of SC, ST and OBC candidates should be prepared from the remaining candidates in the lists of SC, ST and OBC categories respectively.

20.2 In the second round, it should be ensured that women get adequate vacancies. If the number of SC women is less than the number of vacancies reserved for them, the shortfall should be made up by selecting SC women from amongst the remaining SC women in the SC women list, in order of merit, and deleting an equal number of males from the selected list of SC category candidates in reverse order of their merit. Similar exercise should be done for the ST, OBC and then the open competition lists.

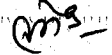
20.3 Reservation for the persons with disabilities, ex-servicemen, non-gazetted employees and sportspersons is also horizontal and should be then ensured. Thus, from amongst these four lists, the shortfall, if any, of persons with disabilities, ex-servicemen, non-gazetted employees and sportspersons should be calculated. In the third round, this shortfall should be made up by selecting sufficient number of persons from the lists of these categories, in order of merit, so as to fulfill the shortfall. For each person so selected, one person (the least meritorious) of same category as the person selected should be removed from the list of that category made in the second round. If there is no shortfall in any of these categories viz persons with disabilities, ex-servicemen, non-gazetted employees and sportspersons, there is no need to make any extra selection.

27/2/17

(Sanjay Malhotra)  
Secretary to Government

Copy for information and necessary action to the following :-

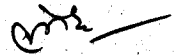
1. Secretary, RPSC, Ajmer.
2. Secretary, Lokayukat, Rajasthan, Jaipur.
3. Secretary, Rajasthan Legislative Assembly, Jaipur.
4. Registrar, Rajasthan High Court, Jaipur / Jodhpur.
5. Registrar, Rajasthan Civil Services Appellate Tribunal, Jaipur.



(Dr. Loknath Soni)  
Deputy Secretary to Government

Copy also forwarded for information and necessary action to the following :-

1. Principal Secretary to Hon'ble Governor, Rajasthan, Jaipur.
2. Principal Secretary to Chief Minister, Rajasthan, Jaipur.
3. Deputy Secretary to Chief Secretary, Rajasthan, Jaipur.
4. Guard File.



Deputy Secretary to Government

# Part II

# Provisions relating to SC/ST/OBC

**Scheduled Castes in Rajasthan**

As published by Ministry of Law, Justice and Company Affairs (Law Deptt.), Govt. of India 151 The Gazette of India Extra ordinary Part - II dated 20th Sept., 1976, Part XV - Rajasthan (Enforced w.e.f. 27th July, 1977.)

1.	Adi Dharmi	31.	Kalbelia, Sapera
2.	Aheri	32.	Kamad, Kamadia
3.	Badi	33.	Kanjar, Kunjar
4.	Bagri, Bagdi	34.	Kapadia Sansi
5.	Bairwa, Berwa	35.	Khangar
6.	Bajgar	36.	Khatik
7.	Balai	37.	Koli, Kori
8.	Bansphor, Banshod	38.	Kooch Band, Kuchband
9.	Baori	39.	Koria
10.	Bargi, Vargi, Birgi	40.	Madari, Bazigar
11.	Bawaria	41.	Mahar, Taral, Dhegumegu
12.	Bedia, Beria	42.	Mahyavanshi, Dhed, Dheda, Vankar, Maru Vankar
13.	Bhand	43.	Majhabi
14.	Bhangi, Chura, Mehtar, Olgana, Rukhi, Malkana, Halakhor, Lalbegi, Balmiki, Valmiki, Korar, Zadmalli.	44.	Mang, Matang, Minimadig
15.	Bidakia	45.	Mang Garodi, Mang Garudi
16.	Bola	46.	Megh Meghval, Meghwal, Menghvar
17.	Charmar, Bhambhi, Bambhi, Bhambi, Jatia, Jatav, Jatava, Mochi, Raidas, Rohidas, Raigar, Ramdasia, Asadaru, Asodi, Chamadia, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Telegu, Kamati, Mochi, Ranigar, Rohit, Samgar.	47.	Mehar
18.	Chandal	48.	Nat, Nut
19.	Dabgar	49.	Pasi
20.	Dhanak, Dhanuk	50.	Rawal
21.	Dhankia	51.	salvi
22.	Dhobi	52.	Sansi
23.	Dholi	53.	Santia, Satia
24.	Dome, Dom	54.	Sarbhangi
25.	Gandia	55.	Sargara
26.	Garancha, Gancha	56.	Singiwala
27.	Garo, Garura, Gurda, Garoda	57.	Thori, Nayak
28.	Gavaria	58.	Tirgar, Tirbanda
29.	Godhi	59.	Turi
30.	Jingar		

**Scheduled Tribes in Rajasthan**

This was notified vide Govt. of India No. BC/12016/34/76/SCT-5th and came into force w.e.f. 27th July, 1977. This issued with the concurrence of the Govt. of Rajasthan in the Social Welfare Department.

1.	Bhil, Bhil Garasia, Dholi, Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, tadvi Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave	7.	Kokna, Kokni, Kukna
2.	Bhil Mina	8.	Koli Dhor, Tokre Koli, Kolcha, Kolgha,
3.	Damor, Damaria	9.	Mina
4.	Dhanka, Tadvi, Tetaria, Valvi	10.	Naikda, Nayaka, Cholivala, Nayaka, Kapadia Nayaka, Mota Nayaka, Nan Nayaka.
5.	Garasia (other the Rajput Garasia)	11.	Patelia
6.	Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari	12.	Seharia, Sehria, Sahariya

**DEPARTMENT OF PERSONNEL (A-V)**

**NOTIFICATION**

**Jaipur, September 28,1993.**

**Sub :- Reservation for Backward Classes in posts and service under the Government of Rajasthan Regarding.**

**G.S.R. 35** - The Governor of Rajasthan is hereby pleased to order that 21% (Twenty one percent) of the vacancies in posts and services under the State Government, to be filled through direct recruitment, shall be reserved for the castes and classes included in the list of Backward Classes as notified vide Social Welfare Department Notification No.F.11(125) R&P/SWD/4663, dated 27<sup>th</sup> August, 1993, published in Rajasthan Gazette, Extraordinary dated 1<sup>st</sup> September, 1993.

These reservations will be subject to the following conditions:-

- (a) Candidates belonging to Backward Classes recruited on the basis of merit in an open competition on the same standards prescribed for the general candidates shall not be adjusted against the reservation quota of 21%. Detailed instructions relating to the procedure to be followed for enforcing reservation will be issued separately.
- (b) (i) The aforesaid reservation shall not apply to persons/sections mentioned in Column 3 of the schedule annexed to this notification.  
(ii) The rule of exclusion will not apply to persons working as artisans or engaged in hereditary occupations and callings. A list of such occupations and callings will be issued separately.

This notification will come into force with immediate effect. However, this will not apply to vacancies where the recruitment process has already been initiated prior to the issue of this notification.

Schedule to Notification No. F. 9(8) DOP/A-V/90, dated 28th September, 1993.

S.N.	Description of category	To whom rule of exclusion will apply
1	2	3
I	CONSTITUTIONAL POSTS	<p>Son (s) and daughter (s) of</p> <p>(a) President of India;</p> <p>(b) Vice President of India;</p> <p>(c) Judges of the Supreme Court and of the High Courts;</p> <p>(d) Chairman &amp; Members of UPSC and of the State Public Service Commission; Chief Election Commissioner; Comptroller &amp; Auditor General of India;</p> <p>(e) Persons holding Constitutional positions of like nature</p>
II	SERVICE CATEGORY	Son (s) and daughter (s) of
	A. Group A/Class I Officers of the All India Central and State Services (Direct Recruits)	<p>(a) Parents, both of whom are Class I Officers;</p> <p>(b) Parents, either of whom is a Class I Officer;</p> <p>(c) Parents, both of whom are Class I Officers, but one of them dies or suffers permanent incapacitation.</p> <p>(d) Parents, either of whom is a Class I Officer and such parent dies or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years.</p> <p>(e) Parents, both of whom are Class I Officers die or suffer permanent incapacitation and before such death or such incapacitation of the both, either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years.</p> <p>Provided that the rule of exclusion shall not apply in the following cases :-</p> <p>(a) Sons and daughters of parents either of whom or both of whom are</p>

Class I Officers and such parent (s) dies/die or suffer permanent incapacitation.

- (b) A lady belonging to OBC category has got married to a Class I Officer, and may herself like to apply for a job.

B. Group B/Class II Officers of the Central & State Services (Direct Recruitment)

Son (s) and daughter (s) of

- (a) Parents, both of whom are Class II Officers;
- (b) Parents of whom only the husband is a Class II Officer and he gets into Class I at the age of 40 or earlier.
- (c) Parents, both of whom are Class II Officers and one of them dies or suffers permanent incapacitation and either one of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before such death or permanent incapacitation.
- (d) Parents of whom the husband is a Class I Officer (direct recruit or pre-forty promoted) the wife is a Class II Officer and the wife dies; or suffers permanent incapacitation; and
- (e) Parents of whom the wife is a Class I Officer (direct recruit or pre-forty promoted) and the husband is a Class II Officer and the husband dies or suffers permanent incapacitation;

Provided that the rule of exclusion shall not apply in the following cases

:-

Son (s) and daughter (s) of

- (a) parents both of whom are Class II Officers and one of them dies or suffers permanent incapacitation.

Son (s) and daughter (s) of

- (b) parents both of whom are Class II Officers and both of them dies or



suffers permanent incapacitation, even though either of them has had the benefit of employment in any International organisation like UN, IMF, world Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation.

C. Employees in Public Sector Undertakings, etc. The criteria enumerated in A & B above in this Category will apply Mutatis Mutandis to officer holding equivalent or comparable posts in PUSs, banks, Insurance Organisations, Universities, etc. and also to equivalent or comparable posts and positions under private employment, pending the evaluation of the posts on equivalent or comparable basis in these institutions, the criteria specified in category VI below will apply to the officers in these institutions.

III ARMED FORCES INCLUDING PARA-MILITARY FORCES (Persons holding civil posts are not included) Son (s) and daughter (s) of parents either or both of whom is or are in the rank of colonel and above in the Army and to equivalent posts in the Navy and the Air Force and the Para-Military Forces:

Provided that :

- (i) If the wife of an Armed Forces Officer is herself in the Armed Forces (i.e. the category under consideration) the rule of exclusion will apply only when she herself has reached the rank of Colonel ;
- (ii) The service ranks below Colonel of husband and wife shall not be clubbed together;
- (iii) If the wife of an officer in the Armed Forces is in civil employment, this will not be taken into account for applying the rule of exclusion unless she falls in the Service category under item No. II in which case the criteria and conditions enumerated therein will apply to her independently.

IV PROFESSIONAL CLASS AND THOSE ENGAGED IN TRADE AND INDUSTRY

- (I) Persons engaged in profession as a doctor, lawyer, Chartered Accountants, Income-Tax Consultant, Financial management Consultant, i.e. Surgeon, Engineer, Architect, computer specialist film artists and other film professions, author, play wright, sports person, sports professional, media professional or any other vocations of like status.
- (II) Persons engaged in trade, business and industry.

Criteria specified against Category VI will apply :-

Criteria specified against Category VI will apply.

**Explanation :**

- (i) Where the husband is in some profession and the wife is in a Class II or lower grade employment, the income/wealth test will apply only on the basis of the husband's income.
- (ii) If the wife is in any profession and the husband is in employment in a Class II or lower rank post, then the income/wealth criterion will apply only on the basis of the wife's income and the husband's income will not be clubbed with it.

V PROPERTY OWNERS

Son (s) and daughter (s) of persons belonging to a family (father, mother and minor children) which owns -

A. Agricultural holdings

(a) only irrigated land which is equal to or more than 85 % of the statutory ceiling area, or

(b) both irrigated and unirrigated land, as follows :

The rule of exclusion will apply where the pre-condition exists that the irrigated area (having been brought to a single type under a common denominator) 40 % or more of the statutory ceiling limit for irrigated land (this being calculated by excluding the unirrigated portion). If this Pre-condition of not less than 40 % exists, then only the area of unirrigated land will be taken into account. This will be done by converting the unirrigated land on the basis of the conversion formula existing, into the irrigated type. The irrigated area so computed from unirrigated land shall be added to the actual area of irrigated land and if after such clubbing together the total area in terms of irrigated land is 85 % or more of the statutory ceiling limit for irrigated land, then the rule of exclusion will apply and disentitlement will occur).

(ii) The rule of exclusion will not apply if the land holding of a family is exclusively unirrigated.

B. Plantations

(i) Coffee, tea, rubber, etc.

Criteria of income/wealth specified in Category below will apply.

(ii) Mango, citrus, apple plantations etc.

C. Vacant land and/or buildings in urban areas or urban agglomeration.

Deemed as agricultural holding and hence criteria at A above under this Category will apply. Criteria specified in Category VI below will apply.

**Explanation :**

Building may be used for residential, industrial or commercial purpose and the like two or more such purposes.

VI INCOME/WEALTH TEST

Son (s) and daughter (s)

- <sup>1</sup>(a) Persons having gross annual income of rupees two lakhs and fifty thousand or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.
- (b) Persons in Categories I, II ,III and V A who are not disentitled to the benefit of reservation but have income from other sources of wealth which will bring them within the income/wealth criteria mentioned in (a) above.

**Explanation :**

- (i) Income from salaries or agricultural land shall not be clubbed.
- (ii) The income criteria in terms of rupee will be modified taking into account the change in its value every three years. If the situation, however, so demands, the interrugnum may be less.

**Explantion :**

Wherever the expression "permanent incapacitation" occur in this schedule, it shall mean in capacitation which results in putting an officer out of service.

[No. F. 9(8)DOP/A-V/90]  
ए.के. पाण्डे,  
Secretary to Government

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<sup>1</sup> Substituted vide notification no. F.9(8)/DOP/A-5/90 dated 2.11.99 for – “(a) Persons having gross annual income of Rs. 1 lakh or abover or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.”

## पिछड़े वर्गों की सूची

इस विभाग की अधिसूचना संख्या एफ.11(125)आर एण्ड पी/सकवि/52307 दिनांक 6 अगस्त, 1994, क्रमांक एफ. 11(125)आर एण्ड पी/सकवि/92810 दिनांक 24 दिसम्बर, 1994, क्रमांक एफ. 11(125) (2)आर एण्ड पी/सकवि/12099 दिनांक 15 मार्च, 1997, क्रमांक एफ. 11(125)आर एण्ड पी/सकवि/74085 दिनांक 3 नवम्बर, 1999, क्रमांक एफ.11(125)(3)(4)(5) आर एण्ड पी/सकवि/75681 दिनांक 12 नवम्बर, 1999, क्रमांक एफ. 11(125) (6) आर एण्ड पी/ सकवि/1 दिनांक 1 जनवरी, 2000, क्रमांक एफ. 11(125)(7) आर एण्ड पी/सकवि/153 दिनांक 2 जनवरी, 2000, क्रमांक एफ. 11(125)(7)आर एण्ड पी/सकवि/459 दिनांक 10 जनवरी, 2000, क्रमांक एफ. 11(125)(6)आर एण्ड पी/सकवि/22821 दिनांक 26 जून, 2000, क्रमांक एफ. 11(125)(9)आर एण्ड पी/सकवि/41745 दिनांक 20 अगस्त, 2001, क्रमांक एफ. 11(125)(10)आर एण्ड पी/सकवि/2002/26706 दिनांक 24 जून, 2002 एवं एफ. 11(125)(10) आर एण्ड पी/सकवि/2002/26832 दिनांक 24 जून, 2002 द्वारा समय समय पर जारी /संशोधित पिछड़े वर्गों की सूची:-

क्र.सं.	पिछड़े वर्गों के नाम	क्र.सं.	पिछड़े वर्गों के नाम
1.	अहीर (यादव)	39.	मोंगिया (मोग्या)
2.	बड़वा, जाचक, भाट, जागा, राव	40.	नाई, सैन, वेदनाई
3.	चारण	41.	न्यारिया (न्यारगर)
4.	बागरिया	42.	ओड
5.	बंजारा, बालदिया, लबाना	43.	पटवा (फदाल)
6.	बढ़ई, जांगिड़, खाती, सुथार, तरखान	44.	राईका, बैबारी (देबासी)
7.	भड़भूजा	45.	रावत
8.	छीपा(छीपी), भवसार, नामा, खट्टी, छीपा, रंगरेज, नीलगर	46.	साद. स्वामी, बैरागी, जंगम,
9.	डाकोत, देशांतरी, रंगासामी(अडभोपा)	47.	सतिया-सिंधी
10.	नगारची-दमामी, राणा, बायती(बारोट)	48.	सिकलीगर, बन्दूकसाज (उस्ता)
11.	दरोग, रावणा-राजपूत, हजूरी, बजीर	49.	सिरकीवाल
12.	दर्जी	50.	स्वर्णकार, सुनार, सोनी, जड़िया
13.	धाकड़	51.	ठठेरा, कन्सारा (भरावा)
14.	धीवर, कहार, भोई, सगरवंशी-माली, कीर, मेहरा, मल्लाह(निषाद), बारी, भिश्ती, मधुआरा	52.	तमोली (तम्बोली)
15.	गडरिया(गाडरी), गायरी, घोसी (ग्वाला)	53.	जागरी
16.	गाड़िया-लोहार, गाडोलिया	54.	जाट
17.	घांची	55.	रायसिख
18.	तेली	56.	हलाली, कसाई
19.	गिरी, गोसाई, (गुशाई)	57.	दांगी
20.	गूजर, गुर्जर	58.	लोढ़े-तंवर
21.	हेला	59.	सोंधिया
22.	जणवा, खारडीया (सीरवी)	60.	विश्नोई
23.	जुलाहा	61.	मेव
24.	जोगी, नाथ, सिद्ध	62.	गद्दी
25.	काछी (कुशवाहा), शाक्य	63.	फारूकी, भटियारा
26.	कलाल(टाक),कलाल (मेवाड़ा), कलाल (सुवालका), क लाल(जायसवाल), कलाल (अहलूवालिया), कलाल (पटेल)	64.	सिलावट (सोमपुरा, मूर्तिकार के अतिरिक्त), चेजारा

Part II – Provisions relating to SC/ST/OBC

- |  |                                      |
|--|--------------------------------------|
| 27. कन्डेरा, पिंजारा   | 65. खेरवा                            |
| 28. कनबी, कलबी, पटेल, पाटीदार, आंजणा, डांगी पटेल, कुलमी        | 66. धोबी (मुस्लिम)                   |
| 29. खारोल (खारवाल)   | 67. कायमखानी                         |
| 30. किरार (किराड़)   | 68. कुंजड़ा, राइन                    |
| 31. कुम्हार (प्रजापति), कुमावत, सुआरा                          | 69. सपेरा (गैर हिन्दु जाति)          |
| 32. लखेरा (लखारा), कचेरा, मनिहार                               | 70. मदारी, बाजीगर, (गैर हिन्दु जाति) |
| 33. लोधी (लोधा)  | 71. नट (गैर हिन्दु जाति)             |
| 34. लोहार, पांचाल  | 72. गाडीत, नागौरी                    |
| 35. महा-ब्राह्मण(अचारज), फकीर (कब्रिस्तान में कार्य करने वाला) | 73. सिन्धी मुसलमान                   |
| 36. माली, सैनी, बागवान   | 74. खेलदार                           |
| 37. मेर (मेहरात-काठात, मेहरात-घोडात, चीता)                     | 75. चूनगर                            |
| 38. मिरासी, ढाडी, लंगा/ मंगनियार                               | 76. राठ                              |
|  | 77. मुल्तानीज                        |
|  | 78. अनाथ बच्चे                       |
|  | 79. मोची(गैर हिन्दु जाति)            |
|  | 80. देशवाली                          |
|  | 81. कोतवाल/ कोटवाल                   |
|  | 82. चोबदार                           |

पिछडे वर्गों के सदस्यों को जाति प्रमाण पत्र प्रस्तुत करने के लिये प्राधिकृत अधिकारी तथा तद्सम्बन्धी अनुदेश

- 1—सम्भागीय आयुक्त (अतिरिक्त सम्भागीय आयुक्त/जिला कलेक्टर एवं जिला मजिस्ट्रेट/अतिरिक्त जिला कलेक्टर एवं अतिरिक्त जिला मजिस्ट्रेट) प्रशासन/शहर उप जिला कलेक्टर एवं उप जिला मजिस्ट्रेट/सहायक कलेक्टर एवं कार्यापालक मजिस्ट्रेट।
- 2—उस क्षेत्र का उपखण्ड अधिकारी/उपखण्ड मजिस्ट्रेट जहाँ उम्मीदवार अथवा उसका परिवार रहता है।
- 3—राजस्व अधिकारी जो तहसीलदार/नायक तहसीलदार का पद का न हो।

उक्त अधिकारियों में प्रमाणकर्त्ता प्राधिकारी, पिछडे वर्गों की सूची सम्बन्धी आदेश की अधिसूचना दिनांक 27.08.93 के समय जाति प्रमाण पत्र के लिये आवेदन करने वाले व्यक्ति के स्थाई निवास से सम्बन्धित होना चाहिये अर्थात् एक जिले का राजस्व अधिकारी किसी दूसरे जिले में रहने वाले व्यक्तियों के सम्बन्ध में जाति प्रमाण पत्र जारी करने के लिये सक्षम नहीं है।

राज्य सरकार के तद्सम्बन्धी अधिसूचना के अधिसूचित किये जाने की तारीख के बाद जन्म लेने वाले व्यक्तियों के मामले में पिछडे वर्ग के माने जाने के प्रयोजन के लिये उनका निवास स्थान उक्त अधिसूचना की तारीख के मय उनके माता-पिता के स्थाई निवास स्थान है, जिनके अधीन वे पिछडे जाति के होने का दावा करते हैं।

राजस्थान सरकार के अधीन के पदों पर नियुक्ति के लिये आवेदन करने वाले अन्य पिछड़े वर्गों द्वारा प्रस्तुत किये जाने वाले जाति प्रमाण पत्र का प्रारूप

जाति प्रमाण पत्र

यह प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी-----  
सुपुत्र/पुत्री/पत्नी/-----ग्राम/नगर-----जिला/खण्ड-----  
राज्य सरकार द्वारा जारी अधिसूचना क्रमांक प. 11(125)आर.एण्ड.पी./सकवि/46631  
दिनांक 27.08.93 से अधिसूचित राजस्थान राज्य के लिये पिछड़े वर्ग अधिकृत व  
अधिसूचित सूची में सम्मिलित वर्गों में से-----वर्ग/जाति के सदस्य  
है। श्री-----और/ या उसका कुटुम्ब-----राज्य  
के-----जिला/खण्ड-----में स्थायी तौर से निवास करता है।

(2) प्रमाणित किया जाता है कि राज्य की अधिसूचना संख्या प. 9(8)कार्मिक/क-5/90 दिनांक 28.09.93 के साथ उपाबद्ध अनुसूची के स्तम्भ 3 में उल्लेखित उपवर्जन का नियम इन पर लागू नहीं होता है। अर्थात् उक्त अनुसूची में वर्णित व्यक्तियों/वर्गों (क्रीमीलियर) का नहीं है।

हस्ताक्षर  
जाति प्रमाण पत्र जारी करने  
वाले अधिकारी

दिनांक

मोहर



राजस्थान सरकार के अधीन के पदों और सेवाओं में अन्य पिछड़े वर्गों के लिये नोकरियों के आरक्षण के लिये पात्रता हेतु प्रमाण पत्र के लिये आवेदन का प्रारूप

(तथापि यह प्रारूप केवल मॉडल के रूप में प्रयुक्त किया जावेगा। यदि आवश्यक हो, तो अतिरिक्त मर्दाने स्थानीय स्थिति की उपयुक्तता के अनुसार प्रारूप में सम्मिलित की जा सकेगी)

प्रेषिती

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महोदय,

मैं निवेदन करता हूँ कि मुझे राजस्थान सरकार के अधीन के सिविल पदों और सेवाओं में अन्य पिछड़े वर्गों के लिये आरक्षण के सम्बन्ध में प्रमाण पत्र मंजूर किया जाए। मैं आवश्यक विशिष्टियाँ नीचे दे रहा हूँ :-

- 1-आवेदक का पूरा नाम:  
(बड़े अक्षरों में)
- 2-जन्म तिथि:
- 3-निवास का पूर्ण पता:  
(क) वर्तमान  
(ख) स्थाई
- 4-धर्म:
- 5-जाति:
- 6-उपजाति:
- 7-उप जीविका-वर्ग
- 8-अ.पि.व. की राज्य सूची में  
जाति का क्रम संख्यांक:
- 9-पिता का नाम:
- 10-माता का नाम:
- 11-पति का नाम:
- 12-माता-पिता/पति की प्रास्थिति

पिता                      माता                      पति

- (क) संवैधानिक पद  
पद नाम
- (ख) सरकारी सेवायें

पिता                      माता                      पति

- (i) सेवा (केन्द्रीय / राज्य)  
(ii) पद नाम  
(iii) वेतनमान वर्गीकरण सहित, यदि कोई हो।  
(iv) पद पर नियुक्ति की तारीख  
(v) वर्ग 1 पद पर पदोन्नति के समय आयु (यदि लागू हो)
- (II) अन्तर्राष्ट्रीय संगठन उदाहरणार्थ संयुक्त राष्ट्र, यूनीसेफ, विश्व स्वास्थ्य संगठन में नियोजन।
- (i) संगठन का नाम  
(ii) पद नाम  
(iii) सेवा की कालावधि (दिनांक-----से -----तक)
- (III) मृत्यु/स्थायी अक्षमता (यदि लागू नहीं हो तो छोड़ दीजिये)
- (i) मृत्यु/अधिकारी की स्थायी अक्षमता की तारीख जबसे वह सेवा के अयोग्य हो गया हो।  
(ii) स्थायी अक्षमता का ब्यौरा  
(ग) पब्लिक सेक्टर उपक्रम आदि में नियोजन
- (i) संगठन का नाम  
(ii) पद नाम  
(iii) पद पर नियुक्ति की तारीख  
(घ) पैरा मिलिटरी बलों को सम्मिलित करते हुये सशस्त्र बल (इसमें सिविल पदों को धारण करने वाले व्यक्ति सम्मिलित नहीं होंगे)
- (i) पद नाम  
(ii) वेतनमान  
(ड.) व्यवसायी वर्ग (उनको छोड़कर जो मद संख्या (ख) और (ग) के अन्तर्गत आते हैं) और व्यापार, कारोबार और उद्योग में लगे हुये व्यक्ति।
- (i) उप जीविका / वृत्ति  
(च) सम्पत्ति के स्वामी  
(व) 1. कृषि जोते: (माता, पिता और अव्यस्क बच्चों के स्वामीत्व में)  
(i) अवस्थिति

- (ii) जोत का आकार
- (iii) (क) सिंचित  
(सिंचित भूमि का प्रकार)
- (i)
- (ii)
- (iii)
- (ख) असिंचित
- (iv) राज्य भूमि अधिकतम सीमा क्षेत्र विधियों के अधीन कानूनी अधिकतम सीमा क्षेत्र में सिंचित जोत का प्रतिशत।
- (v) यदि जोत सिंचित/असिंचित दोनों प्रकार की है तो राज्य भूमि अधिकतम सीमा क्षेत्र विधि में संपरिवर्तन फार्मूला के आधार पर कुल सिंचित जोत।
- (vi) (iv) (v) के अनुसार कानूनी अधिकतम सीमा क्षेत्र में कुल सिंचित जोत का प्रतिशत
- (व) (1) बागान  
(1) फसल/फल  
(11) अवस्थिति  
(111) बागान का क्षेत्र
- (च) (111) नगरीय क्षेत्रों या नगर बस्ती में रिक्त भूमि और/या भवन  
(1) सम्पत्ति की अवस्थिति  
(11) सम्पत्ति का ब्यौरा  
(111) उपयोग जिसके लिये वह रखी गयी है।
- (छ) आय/धन  
(1) समस्त स्रोतों से कुटुम्ब की वार्षिक आय (वेतनों और कृषि भूमि से आय को अपवर्जित करते हुये)  
(11) क्या करदाता है (है/नहीं) (यदि है तो गत तीन वर्षों की विवरणी की प्रति दी जावे)  
(111) क्या धन कर अधिनियम के अन्तर्गत आता है (है/नहीं) (यदि ऐसा है तो ब्यौरा दीजिये)
- (ड) अन्य कोई अभ्युक्तियाँ ।
- (ढ) मैं प्रमाणित करता हूँ कि उपर्युक्त विशिष्टियाँ मेरे सर्वोत्तम ज्ञान और विश्वास के अनुसार सत्य हैं और कि मैं अन्य पिछड़े वर्गों की क्रीमीलियर का नहीं हूँ और अन्य पिछड़े वर्गों के लिये आरक्षित पदों के लिये विचार किये जाने के लिये पात्र हूँ। चयन के पूर्व या पश्चात किसी भी सूचना के मिथ्या या गलत पाये जाने की दशा में या अपात्रता का पता चलने पर मैं समझता हूँ कि अभ्यर्थता/नियुक्ति रद्द करणीय होगी और मैं ऐसी कार्यवाही के लिये और उत्तरदायी होऊंगा जो विधि और या नियमों के उपबन्धित की जाये।

भवदीय,

स्थान  
दिनांक

अभ्यर्थी के हस्ताक्षर

# Part III

# Provisions relating to Saharias and scheduled areas

## Part III – Provisions relating to Saharias and scheduled areas

राजस्थान सरकार  
कार्मिक (क-2) विभाग

क्रमांक:- प.13(20)कार्मिक/क-2/91 पार्ट

जयपुर, दिनांक: 12.9.07

### निर्देश

इस विभाग के समसंख्यक आदेश दिनांक 11.3.99 के द्वारा निर्देशित किया गया था कि बारां जिले में सभी विभागों के वेतन श्रृंखला 1 से 6 के सभी पद, ग्रामीण विकास एवं पंचायती राज विभाग के ग्राम सेवक (ग्रुप सचिव) (वेतन श्रृंखला 7) शिक्षा तथा ग्रामीण विकास एवं पंचायती राज विभाग के सहायक अध्यापक (वेतन श्रृंखला 9), आयुर्वेद विभाग के कम्पाउन्डर/नर्स कनिष्ठ ग्रेड (वेतन श्रृंखला 9), शिक्षा विभाग के शारीरिक प्रशिक्षण अनुदेशक ग्रेड-III (वेतन श्रृंखला 9) की सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की 25 प्रतिशत रिक्तियां बारां जिले की शाहबाद एवं किशनगंज तहसीलों के स्थानीय सहरिया आदिम जाति क अभ्यर्थियों से भरी जाएगी। शेष 75 प्रतिशत रिक्तियां सामान्य नियमों के अन्तर्गत अन्य अभ्यर्थियों से भरी जायेगी।

राज्य के बारां जिले की शाहबाद एवं किशनगंज तहसीलों में निवासित सहरिया आदिम जाति जंगलों में दुर्गम स्थानों में निवास करती है इसलिये काफी पिछड़ी हुई है व सहरिया परियोजना क्षेत्र में अधिकतर पद रिक्त रहते हैं। अतः राज्य सरकार यह आदेश देती है कि बारां जिले की शाहबाद एवं किशनगंज तहसीलों में राज्य सेवाओं को छोड़कर अन्य सभी राजकीय सेवाओं में सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की 25 प्रतिशत रिक्तियां स्थानीय सहरिया आदिम जाति के अभ्यर्थियों से भरी जायेगी और अनुसूचित जनजातियों के लिए 6 प्रतिशत और अनुसूचित जातियों के लिए 8 प्रतिशत एवं अन्य पिछड़ी जातियों के लिए 10 प्रतिशत आरक्षण की कानूनी अपेक्षाओं के अध्यक्षीन रहेगी। शेष 51 प्रतिशत रिक्तियां सामान्य वर्ग के अभ्यर्थियों से भरी जायेगी।

रिक्तियों का अवधारण तथा पदों पर भर्ती निम्नलिखित प्रकार से की जायेगी:-

- 1- यदि भर्ती खण्ड स्तर पर की जानी हो और रिक्तियों का अवधारण तथा इनकी संगणना भी खण्ड स्तर पर हो वहां ऐसी समस्त रिक्तियों की 25 प्रतिशत रिक्तियां बारां जिले की शाहबाद व किशनगंज तहसीलों की स्थानीय सहरिया जाति के लिए आरक्षित की जायेगी।
- 2- यदि भर्ती जिला स्तर पर की जानी हो और रिक्तियों का अवधारण तथा उनकी संगणना भी जिला स्तर पर की जावे वहां 25 प्रतिशत रिक्तियां बारां जिले की शाहबाद व किशनगंज तहसीलों के स्थानीय सहरिया आदिम जाति के लिए आरक्षित की जायेगी।
- 3- यदि भर्ती राज्य स्तर पर की जानी हो और रिक्तियों का अवधारण तथा उनकी संगणना भी राज्य स्तर पर की जावे तो शाहबाद व किशनगंज तहसीलों की कुल जनसंख्या एवं राज्य की कुल जनसंख्या के अनुपात के आधार पर रिक्तियां प्रकल्पित की जाकर उन रिक्तियों की 25 प्रतिशत रिक्तियां बारां जिले की शाहबाद व किशनगंज तहसीलों के स्थानीय सहरिया आदिम जाति के लिए आरक्षित की जायेगी।
- 4- यदि भर्ती राज्य स्तर पर की जानी हो तो राज्य की शेष रिक्तियां विद्यमान नियमों के अनुसार अनुसूचित जनजातियों के लिए 12 प्रतिशत, अनुसूचित जातियों के लिए 16 प्रतिशत एवं अन्य पिछड़े वर्ग की जातियों के लिए 21 प्रतिशत आरक्षण की कानूनी अपेक्षाओं के अध्यक्षीन रहेगी।

राज्यपाल महोदय की आज्ञा से,

ह0/-  
(लोकनाथ सोनी)  
शासन उप सचिव

31/07

## Part III – Provisions relating to Saharias and scheduled areas

राजस्थान सरकार  
कार्मिक (क-2) विभाग

जयपुर, दिनांक: 12.9.07

### अधिसूचना

राजस्थान के राज्यपाल द्वारा दिये गये निम्नलिखित निर्देश सर्व साधारण की जानकारी के लिए प्रकाशित किये जाते हैं।

### निर्देश

भारत के संविधान के अनुच्छेद 244(1) के अधीन पंचम अनुसूची के पैरा 5 के उप पैरा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, मैं शीलेन्द्र कुमार सिंह, राज्यपाल, राजस्थान निर्देश देता हूँ कि किसी भी अन्य प्रवृत्त आदेश या नियम या विधि में अन्तर्विष्ट किसी बात के होते हुए भी, भारत सरकार की अधिसूचना संख्या एफ. 19(2)80-एल-1 दिनांक 12.2.81 द्वारा विनिर्दिष्ट अनुसूचित क्षेत्रों में राज्य सेवाओं को छोड़कर अन्य सभी राजकीय सेवाओं के पदों पर सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की 45 प्रतिशत रिक्तियां अनुसूचित जनजातियों एवं 5 प्रतिशत अनुसूचित जातियों के स्थानीय सदस्यों के अभ्यर्थियों से भरी जायेगी। इन क्षेत्रों में शेष 50 प्रतिशत रिक्तियां सामान्य वर्ग से भरी जायेगी।

रिक्तियों का अवधारण तथा पदों की भर्ती निम्नलिखित प्रकार से की जायेगी :-

- 1- जहाँ भर्ती खण्ड स्तर पर की जानी हो और रिक्तियों का अवधारण तथा इनकी संगणना भी खण्ड स्तर पर की जानी हो वहाँ ऐसे समस्त रिक्तियों की 45 प्रतिशत रिक्तियां अनुसूचित जनजातियों एवं 5 प्रतिशत रिक्तियां अनुसूचित जातियों के स्थानीय सदस्यों के लिए के लिए आरक्षित की जायेगी।
- 2- जहाँ भर्ती जिला स्तर पर की जाती हो और रिक्तियों का अवधारण तथा उनकी संगणना भी जिला स्तर पर की जानी हो, वहाँ अनुसूचित खण्ड के लिए रिक्तियां, प्रकल्पित रूप से, उस अनुपात के आधार पर अवधारित की जायेगी जो जिलों के अनुसूचित खण्डों की कुल जनसंख्या का जिले की कुल जनसंख्या के साथ है। इस प्रकार प्रकल्पित रूप से अवधारित रिक्तियों की 45 प्रतिशत रिक्तियां अनुसूचित जनजातियों के एवं 5 प्रतिशत रिक्तियां अनुसूचित जातियों के स्थानीय सदस्यों से भरी जायेगी।
- 3- जहाँ भर्ती राज्य स्तर पर की जाती हो और रिक्तियों का अवधारण तथा उनकी संगणना भी राज्य स्तर पर की जानी हो वहाँ अनुसूचित क्षेत्र के लिए रिक्तियां प्रकल्पित रूप से, उस अनुपात के आधार पर अवधारित की जायेगी जो राज्य के अनुसूचित क्षेत्र के अनुसूचित खण्डों की कुल जनसंख्या का राज्य की कुल जनसंख्या के साथ है। इस प्रकार प्रकल्पित रूप से अवधारित रिक्तियों की 45 प्रतिशत रिक्तियां अनुसूचित जनजातियों के एवं 5 प्रतिशत रिक्तियां अनुसूचित जातियों के स्थानीय सदस्यों से भरी जायेगी।
- 4- यदि अनुसूचित क्षेत्र के एक जिले में उपलब्ध रिक्तियों को भरते समय 45 प्रतिशत स्थानीय अनुसूचित जनजाति के व्यक्ति उपलब्ध नहीं हो तो सम्पूर्ण अनुसूचित क्षेत्र को एक इकाई के रूप में मानकर किसी जिले/उपखण्ड/विकास खण्ड स्तर पर कोई रिक्ति है और उस जिले/उपखण्ड/विकास खण्ड में जनजाति का योग्य अभ्यर्थी उपलब्ध नहीं है तो ऐसी स्थिति में अनुसूचित क्षेत्र के अन्य जिलों/विकास खण्डों में उपलब्ध स्थानीय जनजाति के योग्य अभ्यर्थियों से ऐसी रिक्तियां भरी जायेगी ताकि 45 प्रतिशत विशेष आरक्षण रखे जाने के उद्देश्य की पूर्ति हो सके।
- 5- राज्य स्तर अथवा जिला स्तर पर अनुसूचित खण्डों की रिक्तियों से भिन्न राज्य/जिले की शेष रिक्तियां विद्यमान नियमों के अनुसार अनुसूचित जनजातियों के लिए 12 प्रतिशत, अनुसूचित जातियों के लिए 16 प्रतिशत एवं अन्य पिछड़ा जातियों के लिए 21 प्रतिशत आरक्षण की कानूनी अपेक्षाओं के अधीन रहेगी।

ह0/-

(शीलेन्द्र कुमार सिंह)

राज्यपाल, राजस्थान

(सं.एफ.13(20)कार्मिक/क-2/91 पार्ट)

ह0/-

(लोकनाथ सोनी)

शासन उप सचिव

**A chart for calculating the reserved category posts in scheduled areas**

**Population of Scheduled Area (According to Population Senses 2001)**

S.No	District	Total Population	Population of Scheduled Areas	population percentage of Scheduled Areas
1	Udaipur	26,33,312	14,33,565	54.44
2	Chittauargarh	18,00,524	3,56,488	19.77
3	Sirohi	851,107	114,818	13.49

**Reservation for reserved post according to the percentage of population**

S. No	District	Area	Percentage of Population	Percentage of Scheduled Tribes	Percentage of Scheduled Castes
1	Udaipur	Schedule	54.44	24.50	2.72
		Other	45.56	5.47	7.29
		Total	100.00	29.97	10.01
2	Chittauargarh	Schedule	19.77	8.90	0.99
		Other	80.23	9.63	12.83
		Total	100.00	18.53	13.82
	Sirohi	Schedule	13.49	6.07	0.67
		Other	86.51	10.38	13.84
		Total	100.00	16.45	14.51

**MINISTRY OF JUSTICE AND COMPANY AFFAIRS**

**(Legislative Department)**

NOTIFICATION

New Delhi, the 12<sup>th</sup> February, 1981

G.S.R. 61(E). - The following Order made by the President is published for general information :-

C.O. 114

**THE SCHEDULE AREAS (STATE OF RAJASTHAN)**

**ORDER, 1981**

In exercise of the powers conferred by sub-paragraph (2) of paragraph 6 of the Fifth Schedule to the Constitution of India, the President hereby rescinds the Schedule Areas (Part B states) Order, 1950, in so far as it relates to the areas now comprised in the State of Rajasthan, and in consultation with the Governor of State, is pleased to make the following Order, namely :-

1. (1) This order may be called the Scheduled Areas (State of Rajasthan) Order, 1981.  
(2) It shall come into force at once.
2. The areas specified below are hereby redefined to be the Scheduled Areas within the State of Rajasthan.
  1. Banswara district.
  2. Dungarpur district.
  3. The following in Udaipur district :
    - (a) Tahsils of Phalasia, Kherawra, Kotra, Sarada, Salumbar and Lasadia;
    - (b) The eighty-one villages of Girwa Tehsil as mentioned below :-
      - (i) Sisarma, Devali, Baleecha, Sethji Ki Kundal, Rayta, Kodyat and Peepliya villages of Sisarma Panchayat.
      - (ii) Bujra, Naya Gurha, Popalti and Naya Khera villages of Bujra Panchayat,
      - (iii) Nai village of Nai Panchayat.
      - (iv) Dodawali, Kaliwas, Kar Nali, Surana, Borawara Ka Khera, Madri, Bachhar and Keli villages of Dodawali Panchayat.
      - (v) Bari Undri, Chhoti Undri, Peepalwas and Kumariya Kherwa village of Bari Undri Panchayat
      - (vi) Alsigarh Pal and Aar villages of Alsigarh cheat.
      - (vii) Padoona Amarpura and Jawala villages of Padoona Panchayat.
      - (viii) Chanawada village of Chanawada Panchayat
      - (ix) Saroo and Baran villages of Saroo Panchayat.
      - (x) Terri, Borikuwa and Gojiya village of Terri Panchayat.
      - (xi) Jawar, Rawan, Dhawari Talai, Nayakhera, Kanpur and Udaiya Khera village of Jawar Panchayat.
      - (xii) Barapal, Torana Talab and Kadiya Khet villages of Barapal Panchayat.
      - (xiii) Kaya and Chandani villages of Kaya Panchayat.
      - (xiv) Teetardi, Phanda, Biliya, Dakankotra, Dholiya Ki Pati and Saweena Khera villages of Teetardi Panchayat.
      - (xv) Kanpur villages of Kanpur Panchayat.
      - (xvi) Wali, Boodel, Lalpura, Parawal, Kheri and Jaspura villages of Wali Panchayat.



Part III – Provisions relating to Saharias and scheduled areas

- (xvii) Chansada, Dameron Ka Guda, Mamadeo, Jhamar Kotra, Sathpura Gujran, Sathpura Meenan Jali Ka Gurha, Kharwa, Manpura and Jodhpuriya villages of Chansada Panchayat.
  - (xviii) Jagat village of Jagat Panchayat.
  - (xix) Dateesar, Runeeja, Basu, and Rodda villages of Dateesar Panchayat,
  - (xx) Lokarwas and Parola villages of Lokarwas Panchayat
  - (xxi) Bhala Ka Gurha, Karget, Bhesadha and Bichhri villages of Bhala Ka Gurha Panchayat.
4. Pratapgarh Tehsil in Chittauargarh district.
  5. Abu Road Block of Abu Road Tehsil in Sirohi district.
3. Any reference in the preceding paragraph to a territorial divisional by whatever name indicated shall be constructed as a reference to the territorial division of that name as existing at the commencement of this Order.

N.SANJIVA REDDY,  
President.

R.V.S. PERI SASTRI, Secy.  
[No.F. 19(2)/80-LI]

# Part IV

# Provisions relating to the physically disabled

**GOVERNMENT OF RAJASTHAN  
DEPARTMENT OF PERSONNEL  
(A-GR.II)**

No.F.14 (18) DOP/A-II/96

Jaipur, dated: 22-9-2000

**NOTIFICATION**

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following rules regulating the recruitment of persons with disabilities appointed to services and posts in connection with the affairs of the State of Rajasthan, namely :-

**THE RAJASTHAN EMPLOYMENT OF THE PERSONS WITH DISABILITIES  
RULES, 2000**

1. **Short title and commencement** :- (i) These rules may be called the Rajasthan Employment of the persons with Disabilities Rules, 2000.

(ii) They shall come into force from the date of their publication in the official Gazette.

2. **Definitions** :- In these rules unless the context otherwise requires:-

(a) "Appointing Authority" means the authority appointed as such under the relevant service rules promulgated by the Governor under proviso to Article 309 of the Constitution of India.

(b) "Blindness" referred to a condition where a person suffers from following conditions, namely:-

(i) total absence of sight; or

(ii) visual acuity not exceeding 6/60 or 20/200 (snellen) in the better eye with correcting lenses; or

(iii) limitation of the field of vision subtending an angle of 20 degrees or worse.

(c) "Cerebral palsy" means a group of non-progressive condition of a person characterized by abnormal motor control posture resulting from brain insult or injuries occurring in the pre-natal, peri-natal or infant period of development:

(d) "Committee" means the committee referred to in rule 5.

(e) "Commission" means the Rajasthan Public Service Commission.

(f) "Director" means the Director of Employment Department, Rajasthan and such other officer to whom powers in this regard may be delegated by the Government.

(g) "Disabilities" means:-

(i) blindness or low vision.

(ii) hearing impairment and

(iii) Locomotor disability or cerebral palsy:

(h) "Form" means a form appended to these rules.

(i) "Government" means the Government of Rajasthan.

- (j) "Hearing impairment" means loss of sixty decibels or more in the better year in the conversational range of frequencies.
- (k) "Locomotor disability" means disability of the bones joints or muscles leading to substantial restriction of the movement of the limbs or any form of cerebral palsy:
- (l) "Medical authority" means Board constituted by the State Government consisting of three Medical Officer out of which at least one shall be a specialist not below the rank of Associate Professor or Junior specialist in particular field for assessing blindness low vision hearing impairment, locomotor disability or cerebral palsy as the case may be.
- (m) "Person with disability" means a person suffering from not less than forty percent of any disability as certified by a Medical Authority.
- (n) "Person with low vision" means a person with impairment of visual functioning even after treatment or standard refractive correction but who uses or is potentially capable of using vision for the planning or execution of a task with appropriate assistive device.
- (o) "State" means the State of Rajasthan.
- <sup>a</sup>(p) Deleted.
- (q) "Year" means the financial year beginning form 1<sup>st</sup> April and ending on 31<sup>st</sup> March.

3. **Eligibility** :- Notwithstanding anything contained in any of the service rules or orders for the time being in force regulating the recruitment and conditions of service of persons appointed to the various services or posts in connection with the affairs of the State. Persons with Disabilities shall be eligible for appointment to posts of the State, Subordinate, Ministerial and the Class IV Services identified for them under rule 4 of these rules provided they fulfill the qualifications laid down in the relevant service rules or as laid down by the Government in consultation with the Finance Department and Department of Personnel where a separate set of service rules have not been promulgated for the posts of the said services and functionally able to perform the duties of the posts or the said services.

4. **Reservation for Persons with Disabilities-** (1) Three percent of the vacancies shall be reserved for persons or class of Persons with Disabilities of which one percent each shall be reserved for persons suffering from :-

- (i) blindness or low vision.
- (ii) hearing impairment.
- (iii) locomotor disability or cerebral palsy.

<sup>#</sup>"In the posts identified for each disability by the Government of India under section 32 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Act, 1995 from time to time and such reservation shall be treated as horizontal reservation:

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<sup>a</sup> Deleted ' "Schedule" means the schedule appended to these rules and'. Vide Notification No F.14 (18)/DOP/A-2/96 Pt. Dated: 10-10-2002.

<sup>#</sup> Substituted for - "In the posts identified for each disability in Schedule I and II or in any other post identified for any of the disabilities by order of the State Government and such reservation shall be treated as horizontal reservation." Vide Notification No F.14 (18)/DOP/A-2/96 Pt. Dated: 10-10-2002.

Provided that where the nomenclature of any post in the State Government is different from the post in Government of India or any post in the State Government does not exist in any department of the Government of India, the matter shall be referred to the Committee constituted under rule 5 for identification of the equivalent post in the State Government. The Committee shall identify the equivalent post on the basis of nature of job and responsibility of each post."

- (2) The information relating to the position of reservation and employment of the persons with disabilities as on 31st March of each year shall be furnished to the Department of Personnel (A-Gr-5) in Form-I appended to these rules by the Appointing Authority concerned.

5. **Relaxation:-** (1) Where an Appointing Authority is of the opinion that functions or certain jobs of the post reserved under these rules cannot be carried out by the Persons with Disabilities the Appointing Authority concerned shall indicate such post(s) to the Director, Social Welfare, Rajasthan for allowing exemption from the operation of the reservation prescribed in rule 4 of these rules.

- (2) The case referred to by the Appointing Authority concerned under sub-rule (1) above shall be placed before the Committee by Director, Social Welfare Department. The Committee shall be as under:-

(a) For the post failing within the purview of the Commission:

i)	Chairman of the Commission or a member thereof nominated by him.	Chairman
ii)	Principal Secretary/Secretary to the Government in the Social Welfare Department.	Member
iii)	Commissioner for Disabilities, Rajasthan	Member
iv)	Principal Secretary/Secretary to the Government in the Department of Personnel or his representative not below the rank of Deputy Secretary.	Member
v)	Commissioner, Employment Department	Member
vi)	Director, Medical & Health Department; and	Member
vii)	Secretary of the Administrative Department concerned where Appointing Authority is the Government and in other cases the Appointing Authority as defined in the relevant service rules.	Member-Secretary

(b) For the posts failing outside the purview of the Commission:-

i)	The Principal Secretary/Secretary to the Government Department of Personnel	Chairman
ii)	The Commissioner for Disabilities, Rajasthan	Member
iii)	Secretary to the Government, Social Welfare, Department	Member
iv)	The Commissioner, Employment Department, Rajasthan	Member
v)	The Director of Medical and Health Services, Rajasthan	Member
vi)	The Appointing Authority concerned	Member-Secretary

- (3) The Committee constituted under sub-rule (2) shall after considering the proposals received for exemption either allow complete exemption from the operation of the reservation prescribed under rule 4 for persons with disabilities for these posts or shall transfer the reservation prescribed under rule 4 for persons with disabilities to such other category of posts where such disability would not be a hindrance.

- <sup>§</sup>(4) "Where in any recruitment year any vacancy reserved under rule 4 cannot be filled up due to non-availability of a suitable person with disability or for any other sufficient reason, such vacancy shall be carried forward in the subsequent recruitment year. Such of the vacancies which remain so unfilled shall be carried forward upto three recruitment years in total and if in the subsequent third recruitment year also suitable person with disability is not available it may first be filled by interchange among the three categories and only when there is no persons with disability available for the post in that year the Appointing Authority shall fill up the vacancy by appointment of a person other than a person with disability."

Provided that if the nature of vacancies in any department of the Government is such that a given category of person cannot be employed, the vacancies may be interchanged among the three categories with the prior approval of the Government.

- (5) While selecting a person for appointment on any post identified suitable for any category of persons with disabilities, if other things are equal between the person with such disability and the person without disability, preference shall be given to the person with disability even in the excess of the reservation prescribed for them.

6. **Disability Certificate:-** (1) Disability certificate shall be issued by the Medical Authority in Form II,III,IV and V as the case may be.

- (2) Medical Authority shall maintain a register in Form VI and every certificate issued by it shall be entered in the register in seriatim and the serial number of the register shall be given on every certificate.

- (3) Notwithstanding anything contained in any service rules, persons with disabilities who are appointed to any reserved or identified posts as specified <sup>£</sup>under sub-rule (1) of rule 4 in any Government department shall not be subject to the usual medical examination as provided in the respective service rules on first entry into Government service.

7. **Relaxation in age:-** The maximum age limit prescribed in the service rules for appointment to the posts specified <sup>ª</sup>under sub-rule (1) of rule 4 may be relaxed as under including the relaxation already prescribed under the relevant service rules:-

- (i) 10 years for candidates belonging to General Category.  
(ii) 13 years for candidates belonging to Other Backward Classes; and

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<sup>§</sup> Substituted for - "Where in any recruitment year, any vacancy reserved under rule 4 cannot be filled up due to non-availability of a suitable person with disability or for any other sufficient reasons, such vacancy shall be carried forward in the succeeding recruitment year and if in the succeeding recruitment year also suitable person with disability is not available, it may first be filled by interchange among the three categories and only when there is no person with disability available for the post in that year the Appointing Authority shall fill up the vacancy by appointment of a person other than a person with disability." Vide Notification No F.14 (18)/DOP/A-2/96Pt. Dated : 1-08-2005.

<sup>£</sup> Substituted for - "in Schedule I or Schedule II or for any other post identified for any of the disabilities by order of the State Government" Vide Notification No F.14(18)/DOP/A-2/96Pt. Dated : 10-10-2002.

<sup>ª</sup> @ Deleted words - "in schedule I or Schedule II or for any other post identified for any of the disabilities by order of the State Government and reserved" Vide Notification No F.14 18)/DOP/A-2/96Pt. Dated: 10-10-2002.

(iii) 15 years for candidates belonging to the Schedule Castes or the Schedule Tribes.

Provided that in cases of exceptional hardship the State Government may further relax the age limit.

#7A **Concessions:-** Following concessions shall be allowed to the Person with disabilities for making him eligible for employment mentioned in rule 4:-

- (i) 5 percentage of qualifying or pass marks in individual paper and in aggregate marks, wherever prescribed in any examination.
- (ii) The academic qualification given in the certificate issued by the recognised Institute meant for the person with hearing impairment shall be considered at par with those other Institutions recognised by the Government.
- (iii) The condition or desirability of training/ tests/ experience whenever prescribed shall not apply to the disabled person for temporary appointment. Where a particular training is essential for appointment to a post, the disabled person may be required to receive such training within two years of his appointment."

8. **Travelling Expenses:-** The persons with disabilities shall avail II<sup>nd</sup> Class fair by Railway or actual ordinary Bus fair, as the case may be, for to and fro journey for appearing at the interview, test or examination for employment.

9. **Persons employed if disability later:** - Persons already in employment of the Government, who may acquire disability, shall also be entitled to relaxation of physical and medical examination provided in rule 6 of these rules for reservation under rule 4 and shall also be entitled to be absorbed or adjusted on any other alternative post to which he may be eligible under these rules with the approval of the Government.

10. **Fee for Medical Examination:-** No fee shall be payable by persons with disabilities to any Medical Authority for any medical examination or grant of certificate under these rules.

11. **Interpretation:-** Unless the context otherwise requires, the Rajasthan General Clauses Act, 1995(Rajasthan Act VIII of 1955) shall apply for the interpretation of these rules.

12. **Removal of doubts:-** If any doubt arises relating to the application, interpretation and scope of these rules, it shall be referred to the Government in the Department of Personnel whose decision thereon shall be final.

13. **Repeal and savings:-**The Rajasthan Employment of physically Handicapped Rules, 1976 and orders in relation to matters covered by these rules are hereby repealed.

Provided that any order made or action taken under the rules and orders so repealed shall be deemed to have been made or taken under the provisions of these rules.

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# Inserted Vide Notification No F.14(18)/DOP/A-2/96Pt. Dated : 1-082005.

**FORM - I**  
**POSITION OF RESERVATION AND EMPLOYMENT OF THE**  
**PERSONS WITH DISABILITIES**

(See rule 4)

1. Year
2. Name of the Department
3. Categories of posts suitable for employment of the Disable persons:-

S.No.	Name of post	No. of Vacancies	Nature of Disabilities for which post is identified	No. of posts reserved for disable person on the basis of 3%
1.				
2.				
3.				
4.				
5.				

4. Nature of duties of the posts reserved for the category of disable persons:-

S.No.	Name of post	Nature of duties
1.		
2.		
3.		
4.		
5.		

5. Number of persons with disabilities already employed:-

S.No.	Category of post	Nature of Disabilities for which post is identified	No. of persons with disabilities employed
1.			
2.			
3.			
4.			
5.			

6. Number of posts to be filled in by the disable person:-

S.No.	Name of post	Category of person with disabilities who can be employed	No. of posts to be filled in by the persons with disabilities.
1.			
2.			
3.			

Certified that the posts as mentioned in item 3 have been reserved in accordance with rule 4 of the Rajasthan Employment of the Persons with Disabilities Rules 2000.

**Signature,**  
**Head of the Department.**



**FORM-II CERTIFICATE**

(See rule 6)

Certificate No. ....

Dated .....

Name of Office of the Medical Authority  
\_\_\_\_\_.

This is to certify that Shri/Smt./Kum. \_\_\_\_\_ S/o D/o W/o \_\_\_\_\_  
Age \_\_\_\_\_ Sex \_\_\_\_\_ R/o \_\_\_\_\_.

Identification marks \_\_\_\_\_ has been examined on \_\_\_\_\_  
by us and the result of examination are as follows :-

1. **Blind**

- (a) Total absence of sight response to light in any situation in both the eyes absent.
- (b) Can just tell the direction of light see form of motion but cannot count fingers beyond a distance of two ft. (both the eyes).

Right Eye	Left Eye

2. **Visually handicapped**

- (a) Visual acuity is 6/60 or 20/200 (snellen) or less in the better eye with correcting lenses.
  - (i) Visual acuity stands at


3. **Complete Diagnosis stating the cause of handicap.**

--	--

On the basis of above said examination this is certified that Shri/Smt./Kum \_\_\_\_\_ is a blind person and comes under the category of person with disability as defined in rule 2 of the Rajasthan Employment of the Persons with Disabilities Rules. 2000 and is a fit case to be registered in special Employment Exchange/ Employment Exchange as disable person for purpose of employment.

Thumb impression and signature of person examined.

Signature (Members of the Medical Authority with Seal)	
Signature	Name and Designation
1	1
2	2
3	3

Notes:

- (1) Clause (b) of rule 2 of the Rajasthan Employment of the Disable Persons Rules 2000. defines blind as follows:

"b) "Blind" refers to a condition where a person suffers from the following conditions, namely:-

- (i) total absence of sight; or

Part IV – Provisions relating to the physically disabled

- (ii) visual acuity not exceeding 6/60 or 20/200 (snellen) in the better eye with correcting lences; or
  - (iii) limitation of the field of vision subtending an angle of 20 degree of worse"
- (2) This certificate is to be issued by the Medical Authority constituted by the Government.
- (3) Certificate will be prepared in triplicate. Two copies will be given to the person concerned & one copy will be kept in office file. The person concerned will give one copy of the certificate to the Employment Officer concerned at the time of registration or produce with his application for selection on any post and will keep one copy with him.

**FORM- III CERTIFICATE**

(See rule 6)

Certificate No. ....

Dated .....

Name of Office of the Medical Authority

\_\_\_\_\_.

This is to certify that Shri/Smt./Kum. \_\_\_\_\_.

S/o D/o W/o \_\_\_\_\_ Age \_\_\_\_\_ Sex \_\_\_\_\_ R/o \_\_\_\_\_

\_\_\_\_\_ Identification \_\_\_\_\_ marks

\_\_\_\_\_ has been examined on \_\_\_\_\_ by us and

the result of examination are as follows :-

1. He is deaf and mute

--

2. Sense of hearing non functional at

Right Ear

Left Ear

(i) Decibels

--	--

(ii) Frequency

--	--

3.

4. **3 Complete Diagnosis stating the cause of handicap.**

--

5. On the basis of above said examination this is certified that Shri/Smt./Kum \_\_\_\_\_ is a deaf person and comes under the category of person with disability as defined in clause (j) of rule 2 of the Rajasthan Employment of the Persons with Disabilities Rules, 2000 as per explanation stated below and is a fit case to be registered in special Employment Exchange/ Employment Exchange as disable person for purposes of employment.

Thumb impression and signature of person examined.

Signature	
(Members of the Medical Authority with Seal)	
Signature	Name and Designation
1	1
2	2
3	3

Notes:

(1) Clause (j) of rule 2 of the Rajasthan Employment of the Disabled Persons Rules 2000 defines hearing impairment as follows:

"j) "Hearing impairment" means loss of sixty decibels or more in the better year in the conversational range of frequencies";

(2) Explanation: Generally loss of hearing at 70 decibels or above 500, 1000, 2000 or 4000 frequencies will make residual hearing non functional.

(3) This certificate is to be issued by the Medical Authority constituted by the Government.

#### Part IV – Provisions relating to the physically disabled

- (4) Certificate will be prepared in triplicate. Two copies will be given to the person concerned & one copy will be kept in office file. The person concerned will give one copy of the certificate to the Employment Officer concerned at the time of registration or produce with his application for selection on any post and will keep one copy with him.

**FORM- IV CERTIFICATE**

(See rule 6)

Certificate No. ....

Dated .....

Name of Office of the Medical Authority

\_\_\_\_\_.

This is to certify that Shri/Smt./Kum. \_\_\_\_\_  
S/o D/o W/o \_\_\_\_\_ Age \_\_\_\_\_ Sex \_\_\_\_\_ R/O \_\_\_\_\_  
\_\_\_\_\_ Identification marks \_\_\_\_\_ has been  
examined on \_\_\_\_\_ by us as per the examination chart prescribed for the  
purpose:

On the basis of the said examination this is certified that Shri/Smt./Kum  
\_\_\_\_\_ is having the following impairment and  
as such he/she is a locomotor disability and comes under the category of persons with  
disability as defined in clause (1) of rule 2 of the Rajasthan Employment of the Persons with  
Disabilities Rules. 2000 and is a fit case to be registered in special Employment Exchange/  
Employment Exchange as disable person for employment.

Physical impairment

Including cause of handicap

\_\_\_\_\_  
\_\_\_\_\_

Thumb impression and  
signature of person examined.

Signature	
(Members of the Medical Authority with Seal)	
Signature	Name and Designation
1	1
2	2
3	3

Notes:

- (1) Clause (1) of rule 2 of the Rajasthan Employment of the Disable Persons Rules 2000. defines the locomotor disability as follows:
  - (1) "Locomotor disability" means disability of the bones, joints or muscles leading to substantial restriction of the movement of the limbs or any form of cerebral palsy";
- (2) This certificate is to be issued by the Medical Authority constituted by the Government.
- (3) Certificate will be prepared in triplicate. Two copies will be given to the person concerned & one copy will be kept in office file. The person concerned will give one copy of the certificate to the Employment Officer concerned at the time of registration or produce with his application for selection on any post and will keep one copy with him.

**FORM- V CERTIFICATE**

(See rule 6)

Certificate No. ....

Dated .....

Name of Office of the Medical Authority  
\_\_\_\_\_.

This is to certify that Shri/Smt./Kum. \_\_\_\_\_.

S/o D/o W/o \_\_\_\_\_ Age \_\_\_\_\_ Sex \_\_\_\_\_ R/o \_\_\_\_\_

\_\_\_\_\_ Identification marks \_\_\_\_\_

\_\_\_\_\_ has been examined on \_\_\_\_\_ by us and as per the examination he is found suffering from cerebral palsy.

Complete diagnosis stating \_\_\_\_\_  
the cause of handicap \_\_\_\_\_

On the basis of above said examination this is certified that Shri/Smt./Kum \_\_\_\_\_ is suffering from cerebral palsy and comes under the category of person with disability as defined in clause (c) of rule 2 of the Rajasthan Employment of the Persons with Disabilities Rules. 2000 and as per explanation given in notes and is a fit case to be registered in special Employment Exchange/ Employment Exchange as person with disabilities for purposes of employment.

Thumb impression and signature of person examined.	Signature (Members of the Medical Authority with Seal)
	Signature Name and Designation
	1 1
	2 2
	3 3

Notes:

(1) Clause (c) of rule 2 of the Rajasthan Employment of the Disable Persons Rules 2000. defines "Cerebral Palsy" as follows:

(c) "Cerebral palsy" means a group of non-progressive condition of a person characterized by abnormal motor control positive resulting from brain insult or injuries occurring in the pre-natal, peri-natal or infant period of development:

2. Explanation:- The person suffering \_\_\_\_\_  
\_\_\_\_\_

Only person suffering from because of some organic dysfunctions will be considered for purposes of this certificate.

3. This certificate is to be issued by the medical authority constituted by the Government.

4. Certificate will be prepared in triplicate. Two copies will be given to the person concerned & one copy will be kept in office file. The person concerned will give one copy of the certificate to the Employment Officer concerned at the time of registration or produce with his application for selection on any post and will keep one copy with him.

**FORM - VI- REGISTRATION OF CERTIFICATES**

(See Rule 6)

S. No	Name of person with father's name and full address	Identification marks	Nature of disability	Result of examination of persons with disabilities	Date of examination	Date of issue of certificate	Remarks	Initial of Members of the Board issuing certificate
1	2	3	4	5	6	7	8	9

# Part V

# Provisions relating to the ex-servicemen



**GOVERNMENT OF RAJASTHAN**  
**DEPARTMENT OF PERSONNEL**  
**(A-GR.II)**

No.F.5(18) DOP/A-2/84

Jaipur, dated 27/12/1988

**NOTIFICATION**

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following Rules for regulating the recruitment of ex-servicemen in Rajasthan Civil Services and posts, namely :-

**THE RAJASTHAN CIVIL SERVICES (ABSORPTION OF EX-SERVICEMEN)**  
**RULES, 1988.**

**PART - I - GENERAL**

**1. Short title and commencement :-**

- (1) These rules may be called the Rajasthan Civil Services (Absorption of Ex-servicemen) Rules, 1988.
- (2) They shall come into force from the date of their publication in the Rajasthan Rajpatra.

**2. Scope :-** Notwithstanding the provisions contained in any existing rules regulating the recruitment and promotion of persons in various services of the State or in the rules that may be framed hereinafter, the ex-servicemen shall be eligible for recruitment and appointment to the posts in all the Departments of the State Government as specified in Schedule -I;

Provided that :-

- (1) Such appointment shall not exceed -
  - (a) 12 ½% of the posts in the Ministerial and subordinate services; and
  - (b) 15% of the posts in Class -IV service to be filled in a year by direct recruitment.
- (2) The total number of reserved vacancies including those reserved for the candidates belonging to the Scheduled Castes, Scheduled Tribes and not other categories taken together shall not exceed 50% of the posts to be filled in a particular year.
- (3) The recruitment of ex-serviceman shall be subject to the availability of vacancies after the full quota of Scheduled Castes and Scheduled Tribes exhausted to the extent of their reservation.
- (4) If a ex-servicemen belonging to the Scheduled Castes/ Scheduled Tribes is selected against the vacancy reserved for ex-servicemen as laid down in proviso (1), the said selection shall be counted against the overall quota of the reservation that shall be provided for the Scheduled Caste of Scheduled Tribe in accordance with the orders issued by the Government from time to time.
- (5) Where a reserve vacancy remains unfilled for non-availability of suitable ex-servicemen, such vacancy may be filled in from other source in accordance with the

rules regulating the recruitment and conditions of service for persons appointed to such post as if the vacancy was not reserved;

Provided that the reserved vacancy so reserved shall be carried forward to the next recruitment year where after the vacancy in question shall be treated as unreserved.

**3. Definitions :**

- (a) "An ex-servicemen" means a person who has served in any rank whether as a combatant or non-combatant in the Regular Army, Navy and Air Force of the Indian Union and -
- (i) who retired from such service after earning his/her pension; or
  - (ii) who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awarded medical or other disability pension; or
  - (iii) who has been released otherwise than on his own request, from such service as a result of reduction in establishment; or
  - (iv) who has released from such service after completing the specific period of engagements, otherwise than at his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given a gratuity;
- and includes personnel of the Territorial army of the following categories, namely :-
- (i) pension holders for continuous embodies service.
  - (ii) persons with disability attributable to military service; and
  - (iii) Gallantry award winners;
- (b) "Administrative Department" means such department or authority to whom the power of appointment, to that service or post has been or may herein-after be delegated by the Government.
- (c) "Appointing Authority" means the Head of Deptt. concerned and include any other person to whom such powers in this behalf have been delegated by a special or general order of the Government;
- (d) "Commission" means the Rajasthan Public Service Commission;
- (e) "Head of Department" means the officer declared as such under rule 3 of the General Finance & Accounts Rules;
- (f) "Government" means the Government of Rajasthan;
- (h) "Post or Posts" means the post or posts prescribed in Schedule-I appended to these rules.
- (i) "State" means the State of Rajasthan;
- (j) "Year" means the financial year.

**4. Interpretation.** Unless the context otherwise requires the Rajasthan General Clauses Act, 1955 (Rajasthan Act No.VIII of 1955) shall apply for the interpretation of these rules as it applies for the interpretation of a Rajasthan Act.

**PART II- RECRUITMENT**

**<sup>2</sup>5. Determination of Vacancies** :- Subject to the provisions of these rules, the Appointing Authority shall, in respect of the posts specified in Schedule-I, determined, as soon as possible in the month of April of each year, the number of vacancies anticipated during the year according to the quota prescribed in rule 2.

**6. Age** :- A candidate must not have attained the age of 50 years on the first day of January next following the last date fixed for receipt of applications;

Provided that in the case of holders of Military Cross/Vir Chakra or any other higher distinction, the upper age limit shall be relaxable by two years.

**7. Character** :- (1) The Character of a candidate must be not less than '000D' at the time of discharge from Defence (Army, Navy, Air Force) services as shown in his Discharge Book.

(The Character of a candidate after discharge from Defence Service must be such to qualify him for employment. He must produce two certificates of good character written not more than six months prior to the last date of submission of application from two responsible persons not related to him.

**8. Physical fitness** :- A candidate for direct recruitment to the service, must be in a good mental and bodily health and free from any mental or physical defect likely to interfere with the efficient performance of his duties as member of the service and if selected must produce a certificate to that effect from a Medical Authority notified by the Government for the purpose;

Provided that the Appointing Authority may appoint a blind or physically disabled Ex-servicemen to any of the posts mentioned in Schedule-I, if he possesses minimum qualifications and is otherwise found suitable for the post to be filled in.

**9. Employment by Irregular or Improper means** :- A candidate who is or been declared by the Commission/ Appointing Authority guilty of impersonation or of submitting fabricated documents, which have been tempered with or of making statement which are incorrect or false or of suppressing material information or using or attempting to use unfair means in the examination or interview or otherwise resorting to any other irregular or improper means for obtaining admission to the examination or appearance at any interview, shall in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period -

(a) by the Commission/Appointing Authority/Selection Board from admission to any examination or appearance at any interview held by the commission/Appointing Authority/Selection Board for selection of candidates, and

(b) by the Government from employment under the Government."

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<sup>2</sup> Substituted Vide Notification No F.5(18)/DOP/A-2/84, Dated 22.4.96. for -" The Administrative Departments or the Head of Departments, as the case maybe, shall, in respect of the posts specified in Schedule-I determined every year as far as possible in the month of April, the number of vacancies anticipated during the year according to the quota prescribed in rule 2 and communicate the same to the Secretary, Rajya Sainik Board alongwith the qualifications for direct recruitment of the concerned posts."

- 10. Canvassing** :- No recommendation for recruitment either written or oral other than that required under these Rules, shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his candidature by other means may disqualify him for recruitment.
- <sup>3</sup>**11. Inviting of Applications** - "Applications for recruitment to the posts reserved for Ex-servicemen shall be invited by the Commission/Appointing Authority, as the case may, by advertising the vacancies in such manner as they may deem fit."
- <sup>4</sup>**12. Form of Application** :- "The Application shall be made in the form prescribed in the Schedule-II. The form shall be published by the Appointing Authority/Commission, as the case may be, in the said Advertisement."
- <sup>5</sup>**13. Scrutiny of Applications** :- "The Commission/Appointing Authority, as the case may be, shall scrutinise the applications received and prepare the list of candidates found eligible for appointment against the vacancies advertised."

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<sup>3</sup> Substituted Vide Notification No F.5(18)/DOP/A-2/84, Dated 22.4.96. for "On receipt of requisition of post(s) from the concerned Departments, the applications for recruitment shall be invited by the Secretary, Sainik Board by advertising the vacancies to be so filled in the Rajasthan Gazette or in such other manner as he may deem fit."

<sup>4</sup> Substituted Vide Notification No. F.5(18)/DOP/A-2/84, Dated 22.4.96. for "The Application shall be made on the form prescribed in the Schedule-II, Obtainable from the Secretary, Rajya Sainik Board/Zila Sainik Board on free of cost."

<sup>5</sup> Substituted Vide Notification No. F.5(18)/DOP/A-2/84, Dated 22.4.96. for-"The Member-Secretary of Selection Board shall scrutinise all the applications received and prepare a list of candidates found eligible for appointment against the vacancies advertised or received through Secretary, Zila Sainik Board."

- 14. Selection Board** :- “For the posts falling within the purview of the Commission, the Director, Sainik Kalyan Department, Rajasthan shall be a member of Board. The other members of the Board shall be nominated by the Commission. For the posts which are not within the purview of the Commission, the Director, Sainik Kalyan Department, Rajasthan or his representative not below the rank of the Sainik Kalyan Adhikari shall be a Member of the Board and the other Members of the Board shall be nominated by the Appointing Authority concerned.”
- 15. Selection of Candidates** :- The Selection Board shall prepare a list of candidates whom they consider suitable for appointment against the vacancies advertised, arranged in order of preference. The number of names in the list shall be 50% in excess of the number of such vacancies. In selecting candidates, the Selection Board may consider their academic and technical qualifications, nature of post held by them in the post and their past experience. If necessary, the Selection Board may also take test/examination and or may call any candidate(s) for interview.

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<sup>6</sup> Substituted Vide Notification No. F.5(18)/DOP/A-2/84, Dated 22.4.96. for-" There shall be a Selection Board:-

- (a) In respect of the posts specified in the Schedule-I which are within the purview of the Rajasthan Public Service Commission consisting of the following:-
- |   |   |                  |
|---|---|------------------|
| (i) Chairman, Rajasthan Public Service Commission or any member thereof nominated by him.   | - | Chairman         |
| (ii) Secretary to Govt. Revenue (Soldiers Welfare) Deptt. or his representative not below the rank of Deputy Secretary to Govt. in the Revenue (Soldier Welfare) Department.            | - | Member           |
| (iii) Secretary to Govt. in the Administrative Department or his representative not below the rank of Deputy Secretary to Government.   | - | Member           |
| (iv) Special Secretary to Govt. in the Department of Personnel (A-II) or his representative not below the rank of Deputy Secretary to Government in the Department of Personnel (A-II). | - | Member           |
| (v) Head of Deptt concerned   | - | Member           |
| (vi) Secretary, Rajya Sainik Board.   | - | Member-Secretary |
- (b) In respect of the posts specified in Schedule-I which are not within the purview of Rajasthan Public Service Commission, consisting of the following :-
- |  |   |                  |
|--|---|------------------|
| 1. Head of Department concerned  | - | Chairman         |
| 2. Deputy Secretary to Government, Revenue (Soldier Welfare) Department or his representative not below the rank of Deputy Secretary nominated by the Revenue Secretary.   | - | Member           |
| 3. Deputy Secretary to Government in the Department of Personnel (A-II) or his representative not below the rank of Deputy Secretary to Government in the Department of Personnel nominated by the Special Secretary, Department of Personnel. | - | Member           |
| 4. Secretary, Rajya Sainik Board.  | - | Member-Secretary |

<sup>7</sup>16. **Recommendations** :-"The Commission/Appointing Authority, as the case may be, shall prepare list of candidates whom they consider suitable for appointment to the posts concerned arranged in the order of merit and forward the list of the Government/Appointing Authority."

<sup>8</sup>17. Deleted.

<sup>9</sup>18. "**Selection by the Appointing Authority** :- The Appointing Authority shall select the candidates in order of merit in the list prepared by the Commission/ Appointing Authority, as the case may be, under rule 16.

Provided that the Appointing Authority is satisfied on the basis of such enquiry as the case may be considered necessary that such candidates are suitable in all respects for appointment to the posts to be filled."

### **PART - III**

#### **APPOINTMENTS AND OTHER CONDITIONS OF SERVICE**

19. **Appointments** :- The Appointments of the selected candidates shall be made by the Head of Departments or Appointing Authority, as the case may be, as per provisions laid down in the relevant Service Rules.

20. **Seniority, Probation and Confirmation** :- For the purpose of seniority, probation and confirmation, the provisions of relevant service rules applicable to the service in which a candidate is appointed, shall be applicable.

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<sup>7</sup> Substituted Vide Notification No. F.5(18)/DOP/A-2/84, Dated 22.4.96. for-"**Concurrence of the Commission** - The Selection Board constituted under (a) of rule 14 shall forward the list prepared by them to the Government in the Administrative Department. The Administrative Department shall in respect of posts falling within the purview of the Commission for concurrence alongwith the application forms and other record, if any. The Commission shall consider the list of candidates and convey their concurrence or any other advice in respect of the recommendation of the Selection Board."

<sup>8</sup> Deleted Vide Notification No. F.5(18)/DOP/A-2/84, Dated 22.4.96."<sup>17</sup>. **Concurrence of the Government**- The Selection Board constituted under (b) of rule 14 shall forward the list prepared by them alongwith application forms and other record if any, to the Government in the Administrative Department for their concurrence. The Government shall consider the list prepared by the Selection Board and communicate their concurrence or otherwise may alter or modify if it thought just and proper and advice in respect of the recommendation of Selection Board and shall communicate its concurrence so altered or modified to the Secretary, Rajya Sainik Board. The Secretary, Rajya Sainik Board shall there after communicate the names of the personnel selected to the Head of Department for appointment for appointment."

<sup>9</sup> Substituted Vide Notification No. F.5(18)/DOP/A-2/84, Dated 22.4.96. for-"<sup>18</sup>. **Selection by Government** - Government shall select the candidates who stand highest in order of merit in the list prepared by the Selection Board;

Provided that they are satisfied by such enquiry as may be considered necessary that such candidates are suitable in all other respects for appointments to the posts to be filled. Government shall thereafter communicate the names of the persons selected to the Appointing Authority/Head of Department concerned, as the case may be."

- 21. Pay, General Provident Fund Leave Allowances and Pensions etc.** :- Pay, General Provident Fund Leave Allowances and Pensions and other conditions of service shall be regulated by the provisions made in the Rajasthan Service Rules, 1951 as amended from time to time and any other rules prescribing the general conditions of service made by the appropriate authority under the proviso to Article 309 of the Constitution of India for the time being in force.
- 22. Removal of doubts** :- If any doubt arises relating to the application and scope of these rules, it shall be referred to Government in the Department of Personnel whose decision thereon shall be final
- 23. Repeal & Savings** :- The Rajasthan Civil Services (Absorption of Ex-service Personnel) Rules, 1959 and orders in relation to the matters covered by these rules and inforce immediately before the commencement of these rules are hereby repealed.

Provided that any action taken under the rules and orders so repealed/superseded shall be deemed to have been taken under the provisions of these rules.

**SCHEDULE - I**

Posts on which and Departments in which ex-servicemen may be employed on permanent basis :-

S.No.	Department	Posts
1	2	3
1.	Police Department Rajasthan Police Subordinate Service Rules, 1974	(a) <u>Police</u> (i) Sub Inspector (including Sub-Inspector Intelligence) (ii) Constable (CP/AP). (b) <u>Police Wireless</u> (i) Sub Inspector Operator. (ii) Sub Inspector Technician. (iii) Sub Inspector (Fitter/Electrician). (iv) Assistant Sub Inspector Operator. (v) Assistant Sub Inspector Technician. (vi) Constables Technician/Operator. (vii) Constables Filter/Electrician Helper. (c) <u>R.A.C.</u> (i) Platoon Commander (Sub-Inspector). (ii) Constable.
2.	Commercial Taxes Department (The Rajasthan Commercial Taxes Subordinate Service Rules, 1975),	(i) Inspector Gr.II (ii) Guard. (iii) Sepoys.
3.	Co-operative Department (The Rajasthan Subordinate Co-operative Service (Class-I) Rules, 1955.)	Cooperative Inspector Gr.II.
4.	Colonisation Department.	Patwari
5.	Devasthan Department (Rajasthan Subordinate Devasthan Service (Class-I) Rule, 1954).	Inspector Grade II.



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6.	Economics & Statistical Department (Rajasthan Statistical Subordinate Service Rule, 1971).	<ol style="list-style-type: none"> <li>1. Computer.</li> <li>2. Mechineman.</li> <li>3. Statistical Assistant.</li> <li>4. Supervisor.</li> <li>5. Progress Assistant.</li> <li>6. Area Inspector Computers.</li> </ol>
7.	Education Department (General Branch) Rajasthan Education Subordinate Service Rules, 1971).	<ol style="list-style-type: none"> <li>1. Junior Lecturer, Education.</li> <li>2. Teacher III Grade &amp; II Grade.</li> <li>3. Physical Training, Instructor.</li> <li>4. Assistant Librarians in Divisional Libraries.</li> <li>5. District Librarians (Junior)</li> <li>6. District Librarians (Senior)</li> <li>7. Technical &amp; Block Librarian</li> <li>8. Librarian in High Schools/Src/ Children Schools.</li> <li>9. Catalogues-cum-classifier librarian</li> <li>10. Music Teacher in Teachers Training Colleges.</li> <li>11. Music Teacher in BSTC/RTC Schools.</li> <li>12. Music Teacher in BSTC/RTC Colleges.</li> <li>13. Tabla and Violin Player.</li> <li>14. Drawing Instructor in Teacher Training Colleges.</li> <li>15. School Counsellors.</li> <li>16. Technical Testing Asstts in Bureau of Education and Vocational guidance.</li> <li>17. Supervisor in Audio Visual Educational Unit.</li> <li>18. Technical Assistant in Evaluation Unit.</li> <li>19. Laboratory Assistant.</li> <li>20. Teachers in Deaf, Dumb &amp; Blind Schools</li> </ol>

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		21. Junior Agriculture Teachers.
8.	Technical Training Department (Rajasthan Subordinate Service Rule, 1975).	<ol style="list-style-type: none"> <li>1. Hostel Superintendent-cum-Physical Training Instructor.</li> <li>2. Motor Driving Instructor</li> <li>3. Group Instructor, Surveyor.</li> <li>4. Assistant Apprenticeship Adviser (Group-II)</li> <li>5. Craft Inspector (Senior)</li> <li>6. Craft Instructor(Junior Drawing Instructor)</li> </ol>
9.	Irrigation Department (Rajasthan Engineering Subordinate Service)(Irrigation Branch) Rule, 1967).	<ol style="list-style-type: none"> <li>1. Junior Engineer (Civil/Electrical /Mechanical)</li> <li>2. Draftsman</li> <li>3. Tractor Driver</li> <li>4. Driver of Motor Vehicles</li> <li>5. Mechineman</li> <li>6. Patwari/Amin.</li> <li>7. Tracer</li> <li>8. Foreman or Plan Record Keeper.</li> <li>9. Signaller</li> <li>10. Silt/Analyst Field Assistant\Senior Research Assistant.</li> <li>11. Observer/Junior Research Assistant</li> <li>12. Mechanical Overseer (Engineering)</li> <li>13. Mechanical Foreman.</li> <li>14. Road Roller Grade-II.</li> <li>15. Fitter Grade-II</li> <li>16.Helper Grade I or Tracer Assistant</li> <li>17. Mistry Helper Grade II.</li> <li>18. Legal Assistant.</li> <li>19. Laboratory Assistant.</li> <li>20. Laboratory Foreman.</li> </ol>
10.	Public Health Engineering Department(Rajasthan Engineering Subordinate Service (PHED Branch) Rule, 1967).	<ol style="list-style-type: none"> <li>1. Junior Engineer</li> <li>2. Pump Driver</li> <li>3. Carpenter</li> </ol>

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		<p>4. Painter</p> <p>5. Compressors Driver</p> <p>6. Electric Supervisor</p> <p>7. Meter Reader</p>
11.	<p>Excise Department (General Branch/Preventative Branch)</p> <p>1. Rajasthan Excise Subordinate Service (Preventative Branch) Rules, 1976.</p> <p>2. Rajasthan Excise Subordinate Service (General Branch) Rule, 1974).</p>	<p>1. Inspector Grade II</p> <p>2. Armourer</p> <p>3. Sepoys</p> <p>4. Security Guards</p> <p>5. Assistant Prosecutor Grade II</p> <p>6. Patrolling Officer Grade II.</p>
12.	<p>Food &amp; Civil Supplies Department (Rajasthan Food and Civil Supplies Subordinate Service Rule, 1963).</p>	<p>Enforcement Inspector</p>
13.	<p>Forest Department (Rajasthan Forest Subordinate Service Rule, 1963).</p>	<p>1. Ranger Grade-I</p> <p>2. Forester.</p> <p>3. Forest Guard.</p>
14.	<p>Ground Water Department (Rajasthan Ground Water Subordinate Service Rule, 1973).</p>	<p>1. Junior Engineer.</p> <p>2. Supervisor (Electrical/ Mechanical/Training/Drilling/ Blasting and Workshop).</p> <p>3. Pump Operator</p> <p>4. Assistant Driller</p> <p>5. Carpenter</p> <p>6. Fitter</p> <p>7. Turner</p> <p>8. Driver</p> <p>9. Electrician</p> <p>10. Mechineman</p> <p>11. Driller(Rotary/Air)</p> <p>12. Driller(Percussion)</p> <p>13. Mechanic</p> <p>14. Drilling Foreman</p>

Part V - Provisions relating to ex-servicemen

		<ul style="list-style-type: none"> <li>15. Technician Instrument</li> <li>16. Blaster</li> <li>17. Borer.</li> <li>18. Chargeman</li> <li>19. Welder</li> <li>20. Lathe man</li> <li>21. Painter</li> <li>22. Assistant Carpenter</li> <li>23. Blacksmith</li> <li>24. Assistant Blacksmith</li> <li>25. Crank Shaft Grinder.</li> <li>26. Miller</li> <li>27. Cylinder, Boring, Bonning Operator.</li> <li>28. Mechanic-cum-Estimator.</li> <li>29. Technical Assistant (Geology)</li> <li>30. Technical Assistant (Chemistry)</li> <li>31. Chemical Assistant</li> <li>32. Surveyor</li> <li>33. Fieldman</li> <li>34. Technical Assistant (Geophysion)</li> </ul>
15.	Government Secretariat	<ul style="list-style-type: none"> <li>1. LDC's</li> <li>2. Stenographer</li> <li>3. Liftman</li> <li>4. Carpenter</li> <li>5. Wireman</li> <li>6. Peon</li> <li>7. Security Guard.</li> </ul>
16.	Home Guard & Civil Defence	<ul style="list-style-type: none"> <li>1. Platoon Commander</li> <li>2. Armourer (Havalдар)</li> <li>3. Armourer</li> <li>4. Despatch Ridder</li> <li>5. Radio Operator</li> </ul>
17.	HCM State Institute of Public	<ul style="list-style-type: none"> <li>1. Security Guard</li> </ul>

Part V - Provisions relating to ex-servicemen

	Administration.	
18.	Industries Department ((Rajasthan Industries Subordinate Service Rule, 1966).	<ol style="list-style-type: none"> <li>1. Inspector (Weight &amp; Measures)</li> <li>2. District Industries Officer</li> <li>3. Manager Industrial Estate.</li> <li>4. Laboratory Assistant</li> <li>5. Inspector Salt.</li> <li>6. Salt Superintendent/Analyst</li> <li>7. Assistant Inspector Weights &amp; Measures.</li> <li>8. Repairer Standard</li> <li>9. Designer Handloom</li> <li>10. Weaving Master</li> <li>11. Information Assistant</li> <li>12. Assistant Librarian</li> <li>13. Junior Supervisor Handloom</li> <li>14. Technical Officer (Engineering)</li> <li>15. Technical Officer (Textile)</li> <li>16. Economic Investigator</li> <li>17. Leather Assistant</li> </ol>
19.	Jail Department (Rajasthan Jail Subordinate Service Rule, 1976).	<ol style="list-style-type: none"> <li>1. Warder/Armourer</li> <li>2. Physical Instructor/Drill Instructor</li> <li>3. Armourer</li> <li>4. Assistant Jailor</li> <li>5. Chief Headwardner</li> <li>6. Assistant Factor Supervisor</li> <li>7. Education Teacher</li> <li>8. Convict Teacher</li> <li>9. Dyer</li> <li>10. Leather Instructor</li> <li>11. Carpenter</li> <li>12. Blacksmith</li> </ol>
20.	Medical & Health Service (Rajasthan Medical & Health Subordinate Service Rule, 1965).	<ol style="list-style-type: none"> <li>1. Sanitary Inspector</li> <li>2. Male Nurse Grade II</li> <li>3. Family Welfare Worker</li> </ol>

Part V - Provisions relating to ex-servicemen

	<ol style="list-style-type: none"><li>4. Laboratory Attendant</li><li>5. Food Inspector</li><li>6. Junior Draftsman</li><li>7. Electrical/Mechanic Grade II</li><li>8. Electrical/Mechanic Grade III</li><li>9. Laboratory Assistant</li><li>10. Pharmacist-cum-Compounder</li><li>11. Nursing Tutor</li><li>12. Psychiatric Nurse.</li><li>13. District Public Health Nurse</li><li>14. Health Worker</li><li>15. Health Education Instructor</li><li>16. Social Science Instructor</li><li>17. Health Education-cum-Medical Assistant</li><li>18. Assistant Radiographer</li><li>19. Dental Technician</li><li>20. Laboratory Technician</li><li>21. Occupational Therapist</li><li>22. Physiotherapist</li><li>23. BCG Technician</li><li>24. Junior Analytical Assistant</li><li>25. Moddler</li><li>26. Photographer</li><li>27. Artist</li><li>28. Projectionist</li><li>29. Officer Incharge Curative Workshop</li><li>30. Psychiatric Social Worker</li><li>31. Cameraman Offset</li><li>32. Photo Artist Offset</li><li>33. Radio Offsetter.</li><li>34. Layout Artist (Offset)</li><li>35. Assistant Printer Offset/Lockup man (Offset)</li><li>36. Mechanic Offset</li></ol>
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Part V - Provisions relating to ex-servicemen

		<p>37. Graining Machine Operator Offset</p> <p>38. Compositor Grade II.</p> <p>39. Proof Reader.</p> <p>40. Foreman Grade II</p> <p>41. Junior Technical Assistant</p>
21.	Mines and Geology Department (Rajasthan Mines and Geology Subordinate Service Rule, 1960).	<p>1. Mines Guard</p> <p>2. Gunman</p> <p>3. Junior Draftsman</p> <p>4. Surveyor</p> <p>5. Computer</p> <p>6. Mines Foreman Grade I</p> <p>7. Mines Foreman Grade II</p> <p>8. Prospecting Supervisor</p> <p>9. Junior Field Assistant</p> <p>10. Junior Overman</p> <p>11. Electrician</p> <p>12. Digman</p> <p>13. Driller Grade I</p> <p>14. Rock Drill Operator</p> <p>15. Compressor Operator</p> <p>16. Generator Operator</p> <p>17. Pump Operator</p> <p>18. Chemical Assistant</p> <p>19. Ore Dresser</p> <p>20. Mechanic</p> <p>21. Drill Mechanic</p> <p>22. Workshop Mechanic</p> <p>23. Selection Catter</p> <p>24. Fitter Grade II</p> <p>25. Blacksmith</p> <p>26. Welder</p> <p>27. Carpenter</p> <p>28. Tracer</p>
22.	Motor Garage Department (Rajasthan Motor Garage	<p>1. Mechanic</p>

Part V - Provisions relating to ex-servicemen

	Subordinate Service Rule, 1979).	<ol style="list-style-type: none"> <li>2. Fitter</li> <li>3. Electrician</li> <li>4. Turner</li> <li>5. Welder</li> <li>6. Driver</li> <li>7. Painter</li> <li>8. Security Guard</li> </ol>
23.	Revenue Department (Rajasthan Motor Tehsildar Service Rule, 1963).	<ol style="list-style-type: none"> <li>1. Patwari</li> <li>2. Naib Tehsildar</li> </ol>
24.	Zila Sainik Boards	<ol style="list-style-type: none"> <li>1. Welfare Organiser</li> <li>2. Assistant Project Officer</li> </ol>
25.	Sheep & Wool Department (Rajasthan Sheep & Wool Subordinate Service Rule, 1975).	<ol style="list-style-type: none"> <li>1. Assistant District Sheep &amp; Wool Officer.</li> <li>2. Instructor (S&amp;W) Training Institute</li> <li>3. Bin Inspector</li> <li>4. Shearving Instructor</li> <li>5. Laboratory Assistant (Research)</li> <li>6. Wool Grader</li> <li>7. Counter Cleak</li> <li>8. Master Shearer</li> <li>9. Mechanic Automobile</li> <li>10. Operator</li> <li>11. Mechanic Farms</li> </ol>
26.	Social Welfare Department (Rajasthan Social Welfare Subordinate Service Rule, 1963).	<ol style="list-style-type: none"> <li>1. Welfare Worker</li> <li>2. Assistant Superintendent (For Hostel)</li> </ol>
27.	Transport Department (Rajasthan Transport Subordinate Service Rule, 1963).	<ol style="list-style-type: none"> <li>1. Motor Vehicle Sub Inspector</li> <li>2. Motor Vehicle Inspector</li> <li>3. Assistant Transport Inspector</li> <li>4. Gunmen</li> </ol>
28.	Town Planning Department (Rajasthan Town Planning Subordinate Service Rule, 1974).	<ol style="list-style-type: none"> <li>1. Junior Draftsman</li> <li>2. Junior Engineer/Sub Engineer (Town Planning)</li> </ol>



Part V - Provisions relating to ex-servicemen

		<ol style="list-style-type: none"> <li>3. Survey Assistant</li> <li>4. Town Planning Assistant</li> <li>5. Tracer</li> <li>6. Foreman</li> <li>7. Research Assistant</li> <li>8. Investigator Grade I</li> <li>9. Investigator Grade II</li> <li>10. Overseer (Surveys)</li> </ol>
29.	Public Works Department (Rajasthan Subordinate Engineering Service (B&R Branch) Rule, 1973).	<ol style="list-style-type: none"> <li>1. Junior Engineer</li> <li>2. Surveyor</li> <li>3. Masson</li> <li>4. Helper</li> <li>5. Machine Driver</li> </ol>
30.	Agriculture Department (Rajasthan Agriculture Subordinate Service Rule, 1978).	<ol style="list-style-type: none"> <li>1. Assistant Agriculture Officer (Agriculture Assistant/Assistant Extension Officer/Farm Manager)</li> <li>2. Agriculture Supervisor</li> <li>3. Assistant Agriculture Information officer</li> <li>4. Journalist</li> <li>5. Demonstrator</li> <li>6. Dark Room Assistant</li> <li>7. Pressman</li> <li>8. Painter Grade II</li> <li>9. Operator and Projector Operation (Cinema)</li> <li>10. Assistant Agriculture Research Officer</li> <li>11. Junior Engineer</li> <li>12. Surveyor</li> <li>13. Care Taker Mechanic</li> <li>14. Photographer &amp; Photographer-cum-Artist</li> <li>15. Artist</li> <li>16. Offset Press Operator and Press Operator</li> </ol>

Part V - Provisions relating to ex-servicemen

		<p>17. Project Operator</p> <p>18. Compositor Operator</p> <p>19. Compositor-cum-Printer</p> <p>20. Assistant Press Operator</p> <p>21. Research Assistant</p> <p>22. Statistical Assistant</p> <p>23. Investigator</p> <p>24. Computer</p> <p>25. Junior Draftsman</p> <p>26. Tracer</p> <p>27. Laboratory Assistant</p> <p>28. Mistry</p> <p>29. Mechanic Grade II</p> <p>30. Pump Driver</p> <p>31. Jeep Driver</p> <p>32. Ploughman</p> <p>33. Bulldozer/Laboratory Attendant</p>
31.	Animal Husbandry Department (Rajasthan Animal Husbandry Subordinate Service Rule, 1977).	<p>1. Dresser/Laboratory Attendant</p> <p>2. Livestock Assistant/ Laboratory Assistant Gr.III/ Enumerator/ Milk Recorder</p> <p>3. Driver</p> <p>4. Junior Draughtsman.</p> <p>5. Fish Laboratory Attendant</p> <p>6. Fish Fieldman</p> <p>7. Fisheries Inspector</p> <p>8. Fisherman</p> <p>9. Waterman</p> <p>10. Animal Attendant</p> <p>11. Projector Assistant</p> <p>12. Agriculture Assistant</p> <p>13. Planning Assistant</p> <p>14. Artist</p> <p>15. Artist-cum-Photographer/ Photographer</p>

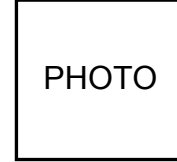
Part V - Provisions relating to ex-servicemen

		<ul style="list-style-type: none"> <li>16. Overseer</li> <li>17. Refrigeration Mechanic</li> <li>18. Auto Clave Operator</li> <li>19. Technician (Radiology)</li> <li>20. Carpenter Mechanic (Senior)</li> <li>21. Motor/Tracer Driver</li> <li>22. Assistant Fisheries Development Officer</li> <li>23. Fisheries Research Assistant</li> <li>24. Lecturer, Fisheries Training School</li> <li>25. Fisheries Extension Assistant</li> <li>26. Laboratory Assistant</li> <li>27. Fieldman</li> </ul>
32.	Rajasthan Circuit House Department (Rajasthan Circuit House Subordinate Service Rule, 1979).	<ul style="list-style-type: none"> <li>1. House Keeper</li> <li>2. Waiter</li> <li>3. Indian Cook</li> <li>4. English Cook Grade II.</li> </ul>
33.	All Departments	<ul style="list-style-type: none"> <li>1. Stenographer</li> <li>2. LDCs</li> <li>3. Telephone/Telex Operator</li> <li>4. Driver</li> <li>5. Mechanics</li> <li>6. Class IV &amp; Others</li> </ul>

**SCHEDULE-II**

9” APPLICATION FORM FOR ABSORPTION OF EX-SERVICE PERSONNEL  
(To be filled in by the Candidate in his own Handwriting)

To,



1. Name (in Block letter with the last rank held in the Armed Forces)
2. Father's Name :
3. Date of birth as per Discharge Certificate
4. Home District :
5. Permanent Address :
6. Mailing Address :
7. Academic Qualifications :-

Institutions attended	Examination passed	University or Board	Division	Year
School				
College				
University				

8. Date of enrolment :
9. Date of Discharge :
10. Reasons of Discharge  
(Attested copy of Discharge Certificate to be enclosed)
11. Character at the time of Discharge :
12. Special award earned, if any :
13. Post applied for (this must be mentioned specifically).
14. Name of two Gazetted Officers not related to the applicant : from whom Character Certificate should be attached :
15. Are you employed ? Yes/No  
If Yes state Deptt./Organisation  
(Central/State) post and the date of appointment.  
Place :  
Date :

Yours faithfully,

(Signature of Applicant)”

-----  
9 Substituted vide Notification No F.5(18)/DOP/A-2/84 Dated 22.4.96. for -

“APPLICATION FORM FOR ABSORPTION OF EX-SERVICE PERSONNEL  
(To be filled in by the Candidate in his own Handwriting)

To,

The Secretary,  
Rajya Sainik Board,  
Rajasthan, Jaipur



1. Name (in Block letter with the last rank held in the Armed Forces)
2. Father's Name :
3. Date of birth as per Discharge Certificate.
4. Home District :
5. Permanent Address :
6. Mailing Address :
7. Academic Qualifications:

Institutions attended	Examination passed	University or Board	Division	Year
School				
College				
University				

8. Date of enrolment :
9. Date of Discharge :
10. Reasons of Discharge  
(Attested copy of Discharge Certificate to be enclosed).
11. Character at the time of Discharge :
12. Special award earned, if any :
13. Post applied for (this must be mentioned specifically).
14. Minimum pay acceptable :
15. Name of two Gazetted Officers not related to the applicant from whom Character Certificate should be attached :

Place :

Date :

Yours faithfully,

(Signature of Applicant)"

# Part VI

# Provisions relating to non- gazetted employees

**SCHEDULE - I**

**(See Rule 4)**

Posts in the following State Services to be filled by direct recruitment for which a Combined Competitive Examination shall be held :-

S.No. 1	Name of Service 2	Posts 3
1.	Rajasthan Administrative Service	R.A.S. Posts in the ordinary time scale.
2.	Rajasthan Police Service	R.P.S. Post in the ordinary time scale.
3.	Rajasthan Accounts Service	R.Ac.S. Posts in the ordinary time scale.
4.	Rajasthan Co-operative Service	Assistant Registrar.
5.	Rajasthan Employment Exchange Service	1. Assistant Employment Officer. 2. District Employment Officer. 3. Assistant Director; 4. Sub-Regional Employment Officer.
6.	Rajasthan Jails Service	Deputy Superintendent.
7.	Rajasthan Industries Service	1. Assistant Director. 2. Marketing Officer.
8.	Rajasthan State Insurance Service	Assistant Director.
9.	Rajasthan Commercial Taxes Service	Assistant Commercial Taxes Officer.
10.	Rajasthan Food & Civil Supplies Service	District Supply Officer Gr.III.
11.	Rajasthan Tourism Service	Assistant Director.
12.	Rajasthan Transport Service	District Transport Officer.
13.	Rajasthan Woman and Child Development State Service	Assistant Project Officer / Child Development Project Officer.
14.	The Rajasthan Devasthan Service	Assistant Commissioner
15.	The Rajasthan Rural Development State Service	Vikas Adhikari / Asstt. Project Officer (ZP)/ Programme Officer (NREGA)

**Note** :- Posts also include posts in the Services mentioned at numbers 5,6,7 above, direct recruitment to which will be made in case the Government decides in consultation with the Commission that in a particular year no person suitable for promotion is available.

# Part VIII

# Rosters



**1. Roster for SC/ST/OBC**

Roster Point	Category	Roster Point	Category	Roster Point	Category
1.	OC	35.	OBC	69.	SC
2.	OC	36.	OC	70.	OC
3.	OC	37.	OC	71.	OC
4.	OC	38.	SC	72.	OBC
5.	OBC	39.	OBC	73.	OC
6.	OC	40.	OC	74.	OC
7.	SC	41.	OC	75.	ST
8.	OC	42.	ST	76.	SC
9.	ST	43.	OBC	77.	OBC
10.	OBC	44.	SC	78.	OC
11.	OC	45.	OC	79.	OC
12.	OC	46.	OC	80.	OC
13.	SC	47.	OC	81.	OBC
14.	OC	48.	OBC	82.	SC
15.	OBC	49.	OC	83.	OC
16.	OC	50.	SC	84.	ST
17.	ST	51.	ST	85.	OC
18.	OC	52.	OC	86.	OBC
19.	SC	53.	OBC	87.	OC
20.	OBC	54.	OC	88.	SC
21.	OC	55.	OC	89.	OC
22.	OC	56.	OC	90.	OC
23.	OC	57.	SC	91.	OBC
24.	OBC	58.	OBC	92.	ST
25.	ST	59.	ST	93.	OC
26.	SC	60.	OC	94.	SC
27.	OC	61.	OC	95.	OC
28.	OC	62.	OBC	96.	OBC
29.	OBC	63.	SC	97.	OC
30.	OC	64.	OC	98.	SC
31.	OC	65.	OC	99.	ST
32.	SC	66.	OC	100.	OBC
33.	OC	67.	ST		
34.	ST	68.	OBC		

## 2. Roster for Scheduled Areas

Roster Point		Roster Point		Roster Point	
1.	OC	35.	OC	69.	ST
2.	OC	36.	ST	70.	OC
3.	ST	37.	OC	71.	OC
4.	OC	38.	ST	72.	ST
5.	ST	39.	OC	73.	OC
6.	OC	40.	SC	74.	ST
7.	ST	41.	ST	75.	OC
8.	OC	42.	OC	76.	ST
9.	ST	43.	ST	77.	OC
10.	OC	44.	OC	78.	ST
11.	OC	45.	ST	79.	OC
12.	ST	46.	OC	80.	SC
13.	OC	47.	ST	81.	ST
14.	ST	48.	OC	82.	OC
15.	OC	49.	ST	83.	ST
16.	ST	50.	OC	84.	OC
17.	OC	51.	OC	85.	ST
18.	ST	52.	ST	86.	OC
19.	OC	53.	OC	87.	ST
20.	SC	54.	ST	88.	OC
21.	ST	55.	OC	89.	ST
22.	OC	56.	ST	90.	OC
23.	ST	57.	OC	91.	OC
24.	OC	58.	ST	92.	ST
25.	ST	59.	OC	93.	OC
26.	OC	60.	SC	94.	ST
27.	ST	61.	ST	95.	OC
28.	OC	62.	OC	96.	ST
29.	ST	63.	ST	97.	OC
30.	OC	64.	OC	98.	ST
31.	OC	65.	ST	99.	SC
32.	ST	66.	OC	100.	ST
33.	OC	67.	ST		
34.	ST	68.	OC		

**3. Roster for Saharia Tribes in Shahbad and Kishanganj of Baran District.**

Roster Point		Roster Point		Roster Point	
1.	OC	35.	OC	69.	OC
2.	OC	36.	SAHARIA	70.	OBC
3.	OC	37.	OC	71.	OC
4.	SAHARIA	38.	SC	72.	SAHARIA
5.	OC	39.	OC	73.	OC
6.	OC	40.	OBC	74.	OC
7.	OC	41.	SAHARIA	75.	SC
8.	SAHARIA	42.	OC	76.	SAHARIA
9.	OC	43.	OC	77.	OC
10.	OBC	44.	SAHARIA	78.	OC
11.	OC	45.	OC	79.	OC
12.	SAHARIA	46.	OC	80.	OBC
13.	SC	47.	OC	81.	SAHARIA
14.	OC	48.	SAHARIA	82.	OC
15.	OC	49.	OC	83.	OC
16.	SAHARIA	50.	ST	84.	ST
17.	ST	51.	SC	85.	SAHARIA
18.	OC	52.	OBC	86.	OC
19.	OC	53.	SAHARIA	87.	OC
20.	OBC	54.	OC	88.	SC
21.	SAHARIA	55.	OC	89.	SAHARIA
22.	OC	56.	SAHARIA	90.	OBC
23.	OC	57.	OC	91.	OC
24.	SAHARIA	58.	OC	92.	SAHARIA
25.	SC	59.	OC	93.	OC
26.	OC	60.	OBC	94.	OC
27.	OC	61.	SAHARIA	95.	OC
28.	SAHARIA	62.	OC	96.	SAHARIA
29.	OC	63.	SC	97.	ST
30.	OBC	64.	SAHARIA	98.	SC
31.	OC	65.	OC	99.	OBC
32.	SAHARIA	66.	OC	100.	SAHARIA
33.	OC	67.	ST		
34.	ST	68.	SAHARIA		

## 4. Roster for women

Roster Point	WOMEN	Roster Point	WOMEN	Roster Point	WOMEN
1.		35.		69.	
2.		36.		70.	W
3.		37.	W	71.	
4.	W	38.		72.	
5.		39.		73.	
6.		40.	W	74.	W
7.	W	41.		75.	
8.		42.		76.	
9.		43.		77.	W
10.	W	44.	W	78.	
11.		45.		79.	
12.		46.		80.	W
13.		47.	W	81.	
14.	W	48.		82.	
15.		49.		83.	
16.		50.	W	84.	W
17.	W	51.		85.	
18.		52.		86.	
19.		53.		87.	W
20.	W	54.	W	88.	
21.		55.		89.	
22.		56.		90.	W
23.		57.	W	91.	
24.	W	58.		92.	
25.		59.		93.	
26.		60.	W	94.	W
27.	W	61.		95.	
28.		62.		96.	
29.		63.		97.	W
30.	W	64.	W	98.	
31.		65.		99.	
32.		66.		100.	W
33.		67.	W		
34.	W	68.			

## 5. Roster for the physically disabled

Roster Point		Roster Point		Roster Point	
1.		35.		69.	
2.		36.		70.	
3.		37.		71.	
4.		38.		72.	
5.		39.		73.	
6.		40.		74.	
7.		41.		75.	
8.		42.		76.	
9.		43.		77.	
10.		44.		78.	
11.		45.		79.	
12.		46.		80.	
13.		47.		81.	
14.		48.		82.	
15.		49.		83.	
16.		50.		84.	
17.		51.		85.	
18.		52.		86.	
19.		53.		87.	
20.		54.		88.	
21.		55.		89.	
22.		56.		90.	
23.		57.		91.	
24.		58.		92.	
25.		59.		93.	
26.		60.		94.	
27.		61.		95.	
28.		62.		96.	
29.		63.		97.	
30.		64.		98.	
31.		65.		99.	
32.		66.		100.	PD
33.		67.	PD		
34.	PD	68.			

## 6. Roster for the sportspersons

Roster Point		Roster Point		Roster Point	
1.		35.		69.	
2.		36.		70.	
3.		37.		71.	
4.		38.		72.	
5.		39.		73.	
6.		40.		74.	
7.		41.		75.	
8.		42.		76.	
9.		43.		77.	
10.		44.		78.	
11.		45.		79.	
12.		46.		80.	
13.		47.		81.	
14.		48.		82.	
15.		49.		83.	
16.		50.	SP	84.	
17.		51.		85.	
18.		52.		86.	
19.		53.		87.	
20.		54.		88.	
21.		55.		89.	
22.		56.		90.	
23.		57.		91.	
24.		58.		92.	
25.		59.		93.	
26.		60.		94.	
27.		61.		95.	
28.		62.		96.	
29.		63.		97.	
30.		64.		98.	
31.		65.		99.	
32.		66.		100.	SP
33.		67.			
34.		68.			

## 7. Roster for the ex-servicemen

Roster Point	Subordinate/ ministerial services	Class IV services	Roster Point	Subordinate/ ministerial services	Class IV services	Roster Point	Subordinate/ ministerial services	Class IV services
1.			35.			69.		
2.			36.			70.		
3.			37.			71.		
4.			38.			72.	ES	
5.			39.			73.		ES
6.			40.	ES	ES	74.		
7.		ES	41.			75.		
8.	ES		42.			76.		
9.			43.			77.		
10.			44.			78.		
11.			45.			79.		
12.			46.			80.	ES	ES
13.		ES	47.		ES	81.		
14.			48.	ES		82.		
15.			49.			83.		
16.	ES		50.			84.		
17.			51.			85.		
18.			52.			86.		
19.			53.		ES	87.		ES
20.		ES	54.			88.	ES	
21.			55.			89.		
22.			56.	ES		90.		
23.			57.			91.		
24.	ES		58.			92.		
25.			59.			93.		ES
26.			60.		ES	94.		
27.		ES	61.			95.		
28.			62.			96.	ES	
29.			63.			97.		
30.			64.	ES		98.		
31.			65.			99.		
32.	ES		66.			100.		ES
33.		ES	67.		ES			
34.			68.					

## 8. Roster for the non-gazetted employees

Roster Point		Roster Point		Roster Point		Roster Point	
1.		26.		51.	NG	76.	
2.		27.		52.		77.	
3.		28.		53.		78.	
4.		29.		54.		79.	
5.		30.		55.		80.	
6.		31.		56.		81.	
7.		32.		57.		82.	
8.		33.		58.		83.	
9.		34.		59.		84.	NG
10.	NG	35.		60.		85.	
11.		36.		61.		86.	
12.		37.		62.		87.	
13.		38.		63.		88.	
14.		39.	NG	64.		89.	
15.		40.		65.		90.	
16.		41.		66.		91.	NG
17.		42.		67.		92.	
18.		43.		68.		93.	
19.		44.		69.		94.	
20.		45.		70.	NG	95.	
21.		46.		71.		96.	
22.		47.		72.		97.	
23.	NG	48.		73.		98.	
24.		49.		74.		99.	
25.		50.		75.		100.	